12.16 hrs.

ESTATE DUTY (DISTRIBUTION)* AMENDMENT BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): Sir, on behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill further to amend the Estate Duty (Distribution) Act, 1962.

MR. SPEAKER : Shri Shiv Chandra Jha wanted to speak. He wanted to oppose the Bill. It is only the introduction stage.

भो शिव चन्द्र का (मधुबनी): मैं इसका विरोध करना चाहता हूं। ग्राप संविधान के प्रनुच्छेद 269(2) को देखें। इस में कहा गया है:---

"The net proceeds in any financial year of any such duty or tax, except in so far as those proceeds represent proceeds attributable to Union territories, shall not form part of the Consolidated Fund of India, but shall be assigned to the States within which that duty or tax is leviable in that year,"

एस्टेट ड्यूटी जो माप लगाते हैं यह घारा कहती है कि इसकी प्रोसीड्ज स्टेट्स को जाना चाहियें। राज्यों की जब सलाह ली गई तो राज्यों ने भी यही कहा।

I am quoting from the Interim Report of the Fifth Finance Commission, page 8:

> "Distribution of the entire net proceeds of estate duty, along with the States' share of all other divisible taxes and duties, solely on the basis of needs of each State."

स्टेट्स की नीड्ज को देखा जाना चाहिये।

इतना ही नहीं सैंटर घोर स्टेट्स के रिले-गंज खराब हो रहे हैं। जितनी नीड्ज़ हैं घौर सैंटर जितना दे रहा है, इस सब से स्टेटस सैटिसफाइड नहीं है। अब जो आप दे रहे हैं इससे सैंटर-स्टेट्ट रिलेशंज मौलिक रूप में बिगड़ने वाले हैं, सुधरने वाले नहीं हैं। इस लिए मैं यही चाहता था कि माप जरा फाइनैंस की कमिशन की फाइनल रिपोर्ट मा जाने देते मौर तब उसके माधार पर संशोधन लाते। यह ज्यादा म्रच्छा होता। एस्टेट-ड्यूटी के खयाल से म्रौर सैंटर स्टेट रिलेशंज को मौलिक रूप से अच्छे करने के खयाल से मैं इसका विरोध कग्ता हुं।

SHRIP. C. SETHI: The hon. Member is now going into the details of the Bill. They can be discussed when the Bill comes up.

MR. SPEAKER : Yes. The question is :

"That leave be granted to introduced a Bill further to amend the Estate Duty (Distribution) Act, 1962. "

The motion was adopted

SHRI P. C. SETHI : I introduce the Bill.

12.18 her.

DSMANDS** FOR GRANTS-Conid.

Ministry of Home Affairs-contd.

MR. SPEAKER : We will resume the debate on the Demands for Grants under the control of the Ministry of Home Affairs for which we have still got one hour and a half. We might have the reply by the Home Minister round about 2 30 or 3.0 O'clock. Two other parties have got time : the Jan Sangh has got time and the Swatantra Patty has 15 minutes. The Communist Party (Marxist) has not spoken till now. They have 17 minutes. And then one or two Congress Members on this side also may speak. (Interruption). Only three parties

*Published in Gazette of India Extraor-dinary, Part II, section 2, dated 31 3. 69. **4 Moved with the recommendation of the President. MARCH 31. 1969

[Mr. Speaker]

have got time. I will call all the three and then the Home Minister will take somo time. At 3 o'clock, the Home Minister will be called.

SHRI SHIV NARAIN-rose

MR. SPEAKER : Shri A. K. Sen is not here. But in his place, do you want to spe: k ? Very good; let us see. But he might come. (Interruption) I know both of you. Shri Shiv Narain's name is fourth in the list. The name of Shri Nitiraj Chaudhary is there in the Congress list. The other Members are also there. I am afraid I cannot call Shri Shiv Narain because I have to call according to the list. I will call the Members whose names are there. Your name is fourth.

श्री ग्रटल बिहारी वाजपेयी (बलरामपूर): ग्रध्यक्ष महोदग, श्री यणवन्तराव चव्हारा ग्राज जस ग्राभन पर विराजमान हैं जिस पर कभी सरदार वल्लभभाई पटेल बैठा करते थे। सर-दार ने 500 देसी रियासतों का एकीकररण करके भारत को विघटन से बचाया ग्रौर ग्राज इतिहास में सरदार भारतीय एकता के सुत्रधार के रूप में जाने जाते हैं। कभी मभी मैं सोचता हे–मावी इतिहासकार गृह मन्त्री श्री यशवन्तराव चव्हाग का वर्गन किन शब्दों में करेगा ? ग्राज देश विघटन के कगार पर खड़ा है, केन्द्र को दर्बल करने के प्रयत्न किये जा रहे हैं। राज्यों को, जो स्वाघीनता के पहले प्रदेश थे, घौर मुख्यतया प्रशासन की सूविघा के लिये बनाये गये थे, ग्राज उनको ऐसे अधिकारों से मण्डित करनेका प्रयत्न हो रहा है जो देश की एकता को सुटढ करने में सहायक नहीं हो सकते। आवश्यकता है कि राष्ट्रीय एकता के लिये मखण्डता के लिये जो चुनौतियां है, उन पर हम गहराई से विचार करें, उनके कारणों को द्वं दे और बुद्धिमता के साथ उन का उपचार करें।

आध्यक्ष महोदय, आग्ध की स्थिति बड़ी विस्फोटक है। तेलगाना का मामला इतना इतने दिया गया है कि वह अब काबू से बाहर जा रहा है। आण्चर्य की बात है कि ग्रह मंत्रा-लय के कुछ अधिकारी उस मामले को हल कर ने के लिये भेजे गये हैं। यह मामला अधिका-रियों के बूते हल नहीं होगा। यह मामला अधिका-रियों के बुते हल नहीं होगा। यह मामला अधिका-रियों के बुते हल नहीं होगा। यह मामला अधिका-रियों के बुते हल नहीं होगा। यह मामला अधिका-रियों के जनता में विश्वास पैदा करने की आव-श्यकता है। सम्पूर्ण आन्ध में यह मावना मरने की आवश्यकता है कि हमें मिल कर अपनी कठिनाइयों को हल करना है। प्रश्न राजनी– तिक है। नेतृत्व राजनीतिक प्रश्न का राज-नीतिक हल बूढ़ने में विफल रहा है।

मैं यह समभने में असमर्थ हू कि ग्रान्ध के मुख्य मन्त्री ग्रपना त्याग पत्र क्यों नहीं दे देते । वे कांग्रेस ग्रध्यक्ष को अपना त्याग-पत्र दे सकते हैं । ग्राज ग्रान्ध के मामले में कोई शौक ट्रीट-मेन्ट की जरुरत है जो जनता के मानस को छू सके, उसे भक्कभोर कर जगा सके-जो ग्रात्म-हत्या के मार्ग पर बढ़ने वाले वहां के नौजवानों की परावृत्त कर सके । इस के लिये कोई ऐसा कदम उठाना होगा, जो जनता के विश्वास को फिर से ग्थापित कर सके । जो तेलगाना के पृथक होने की मांग कर रहे हैं, 'वे त्याग-पत्र दे रहे हैं, मगर आन्ध्र में जो तेलगाना को रखना चाहते हैं, वे कुर्सी से चिपके रहने की घारएगा पैदा कर रहे हैं ।

ग्रध्यक्ष महोदय, आज मैंने समाचार पत्रों में पढ़ा है-अगर ग्राप ग्रपने प्रमाव और प्रतिष्ठा का उपयोग करके ग्रान्ध्र की समस्या का हल निकाल सकें तो इस सदन ग्रीर सारे देग को खुशी होगी। कांग्रेंस का नेतृत्व ग्राज कसौटो पर कसा जा रहा है। चुनौतियों को समभना होगा और टढ़ता के साथ. लेकिन बुद्धिमत्ता के साथ प्रश्नों का हल निकालना होगा।

कुछ मौर मी संकट के स्थल हैं. जिन की मोर आज ही ब्यान देना जुरूरी है। एक संकट पैदा हो रहा है-जम्मू में । गजेन्द्र गडकर ग्रायोग की रिपोर्ट आ गई है, उसकी सिफा-रिशों को कार्यान्वित करने में देर नहीं होनी चाहिये । कोई भी डा० गजेन्द्र गडकर पर साम्प्रदायिकता या संकीर्गता का आरोप नहीं लगा सकता । लेकिन अगर उनकी सिर्फारशों को ताक पर रखा जायगा तो असतोष घुमडेगा। म्रसंतोष के निराकरण के लिये मगर त्वरित कदम नहीं उठाये गये तो प्रसंतोष बिस्फोट का रूप ले लेगा। क्या वहां जिस्फोटक परिस्थि-तियां पैदा हों, तब ही गृह मन्त्रालय के म्रघि-कारी जम्मू जायेंगे ? क्या गृह मन्त्री श्री च हाए। मूख्य मन्त्रियों को विश्वास में लेकर ग्राधिक विकास के ग्रसन्तूलन के कारएा जो कठिनाई पैदा हो रही है, उसके निराकरण के लिये कदम नहीं उठा सकते ? क्या केन्द्रीय नेतत्व ग्रसहाय हो गया है ? क्या सत्ता के संगर्ध ने प्रभावणाली कदम उठाने की उस की क्षमता को कृंठित कर दिया है? यह देश के साथ •याय करने का तरीका नहीं है।

ग्रध्यक्ष महोदय, बेरी ग्रायोग की सिफा-रिशों को कार्यान्वित करने के प्रश्न पर राज-स्थान के विरोधी दल उत्तेंजित हैं। कोई विधान समा में अरना यह दे मूंभे पसन्द नहीं है, टर्माग्य से मेरे दल के लंग मी उसमें शामिल . हैं, लेकिन जो कमीशन सरका ं ने कायम किया, जिस कमीशन की नियुक्ति के समय हाईकोर्ट को भ्राण्वासन दिया गया था, वहां एडवोकेट जैनरल ने ग्राक्वासन दिया था कि कमीशन की सिफारिशों को कार्यान्वित किया जायगा, अब उस कमीशन की सिफारिशों को मानने में म्रानाकानी की जा रही है, जनता को उत्ते-जित होने का ग्रवसर दिया जा रहा है । क्या गृह मन्त्री राजस्थान के मूख्य मन्त्री को बूला कर, विरोधी दलों के नेताम्रों को बूलाकर----इस के बारे में बातचीत नहीं कर सकते ? श्री यशवन्त राव चव्हाए। केवल गह मन्त्री नहीं हैं, राष्ट की जीवन में उन का एक भौर मी स्थान है। मगर वह राजस्थान के मुख्य मन्त्री को बुलायगे, वहां के विरोधी दलों के नेतामों को भी बूलायेंगे और मिल कर ऐसा प्रयत्न करें कि यह मामला तय होना चाहिये, वहां राजस्थान में कोई विस्फोटक परिस्थिति पैदा नहीं होनी चाहिये, तो मैं सम भता है कि मूख्य मन्त्री भी मानंगे भौर विरोधी दलों के नेतामों को भी हम उचित बात मनवाने के लिये तैयार कर सकते हैं। लेकिन आज दोनों को मिलाने वाला कोई नहीं है। जोड़ने वाला कोई नही हैं, तोडने वाले हैं; भावनाओं को शान्त करने वाला कोई नहीं है, मड़काने वाले है। केन्द्र में बैठे हुए नेताओं को जैसे लकवा मार गया है। यह कहते हुए मुभे दुख होता है। किन्तु सत्य कितना मी कटू हो, उसका उच्चारए। करना होगा ।

केन्द्र ग्रौर राज्यों के सम्बन्धों के बारे में गहराई से विचार होना चाहिये। हमारा संविधन संघात्मक है, ग्रीर यह ग्रनेक बिमारियों की जड़ है। अगर संघात्मक संवि-धान में केन्द्र श्रौर राज्यों में कूछ खींचातानी हो तो वह ग्रस्वामा∙िक नहीं है, किन्तू उस का हल हमारे सविधान की परिधि में ही होना चाहिये । केन्द्र में बठी हई सरकार का ग्राच-रए भी संविधान सम्मत होना चाहिये और राज्यों में शासन करने वग्लों को मी संविधान को ग्राधार बना कर ग्रागे बढना चा∠िये। लेकिन क्या गत दो वर्षों में केन्द्र ने संविधान की भावना का संविधान के ग्राक्षरों का पालन किया है ? क्या यह सच नहीं है कि केन्द्र ने घलग घलग स्थितियों में, घलग घलग समय में, भलग मलग मापदण्ड भपनाये हैं।

माज राज्यपालों के मधिकारों की चर्चा हो रही है मौर मुफे याद है कि ग्रह मन्त्री श्री चव्हाए। ने दो साल पहले जब मध्य प्रदेश का मामला उठा था यह बात म्रसंदिग्ध शब्दों में कही यी कि संबिधान की केश्ल तीन घाराम्रों

[श्री अटल बिहारी बाजपेयी]

को छोड़ कर-घारा 239 (2), 200 ग्रौर 356 को छोड कर, राज्यपालों को अन्य मामलों में डिस्कीशनरी पावसं नहीं हैं । उन्होंने मि० सेरवाई को उद्धृत किया था, लेकिन क्या इस पर ग्राचरण किया गया ? ग्राभी मध्य प्रदेश में एक प्रश्न पैदा हन्रा था ग्रौर मैं उस प्रक्त को इस सदन में उपस्थित करनाच हता हूँ श्रीर चाहुंगा कि गृह मन्त्री ग्रपने उत्तर में स्पष्ट करें-ऐसा मुख्य मन्त्री जो सदन का विश्वास खो चुका है, क्या राज्यपाल को यह सलाह दे सकता है कि विधान सभा भंग कर दी जाय श्रौर क्या राज्यपाल वह सलाह मानने के लिये बाध्य होंगे । मेरा उत्तर है नहीं । ऐसे मुख्य मन्त्री को जिसने सदन का विश्वाम खो दिया है, गवर्नर को इस बात के लिये विवश करने का म्रधिकार नहीं है कि वह विधान समाको मंग कर दे। लेकिन मैं गृहमन्त्री चव्हाएा की स्थिति जानना चाहता हूं। जब मध्य प्रदेश में दो साल पहले पं० द्वारिका प्रसाद मिश्र ने विधान समामें ग्रल्पमत में रहने के बाद राज्यपाल को कहा कि विघःन समा मंग होनी चाहिये। तथा यह मामला उस समय सदन में भी उठा था, भौर गृह मन्त्री ने कहा था-जो मुख्य मन्त्री सदन का विश्वास खो चुका है, म्रल्पमत में रह चुका है उस को भी राय देने का अधिकार है ग्रीर राज्यपाल को वहराय माननी होगी। लेकिन जब राजा नरेशचन्द्र सिंह ने कहा तो यह नियम उनपर लागू नहीं हुआ (व्यवधान).....

SHRI SHEO NARAIN (Basti): He was not even an elected member of the House. He did not face the House, What does Shri Vajpayee want ?

भी घटल बिहारी वाजपेयी : कोई व्यक्ति चुना हुमा है या नहीं है, यह सवाल नहीं है। बिना चुना हुआ व्यक्ति भी 6 महीने तक मुख्य मंत्री रह सकता है (ब्यवघान)....

मैं एक सीमित प्रश्न उपस्थित कर रहा हूं। मैं यह मानने के लिये तैयार हं कि राजा नरेश चन्द्र सिंह का बहमत नहीं था लेकिन जिस मुख्य मन्त्री का बहमत नहीं होगा, क्या वह विधान सभाको मंग करने की मांग कर सकता है ? (एक सदस्य : यह राज्यपाल तय करेंगे) यही मैं कह रहा है कि ग्रलग अलग राज्य-पाल म्रलग अलग ढंग के म्राचरएा कर रहे हैं। बिहार में श्री भीला पासवान शास्त्री ने सलाह दी कि विधान सभा भंग करदो तो विधान सभा मंग कर दी गई लेकिन हरियागा के राज्यपाल ने, विधान समा में बहुमत होते हुए भी राव वीरेन्द्र सिंह के मन्त्रि मण्डल को बर्खास्त कर दिया। दल बदल के ग्राधार पर एक जगह मंत्रिमंडल बर्खास्त किया गया ग्रीर मध्य प्रदेश में दल बदल के ग्राधार पर मंत्रिमंडल को कायम किया गया। गृह मन्त्री इस पर यह न कहें कि विरोधी दल वाले भी दल बदल कराते हैं। हम भी कराते हैं ग्रीर ग्राप भी कराते हैं, इस हालत में हम सभी निर्वसन हैं। लेकिन प्रश्न राजनीतिक दलों का नहीं है, प्रश्न सवि-धान की व्याख्या का हैं। राज्यपाल को किन मामलों में डिस्क्रीशनरी पावर होगी, यह ग्राज तय करने का समय ग्रा गया है। राज्यपाल धर्मवीर ने मंत्रिमंडल द्वारा तैयार किए गए ग्रमिभापरण के कुछ ग्रांश पढने से इनकार कर दिया। ग्रभिमावरा ग्रनुच्छेद 175 के ग्रन्त-गंत दिया जाता है। अनुच्छेद 175ं उन अनु-च्छेदों में नहीं आता है जिनमें कि गृह मन्त्री ने कहा है कि गवनंर को डिस्क्रीशनरी पावर है । लेकिन फिर भी गृह मन्त्री ने श्री धर्मवीर का समर्थन किया है। और पंजाब के गवर्नर, श्री पावटेने. जसा कि मंत्रिमंडल ने अभिमाषरण तैयार किया था, वैसा ही पढ दिया।

गृह-कार्यं मत्री (श्री यशवन्तराव चव्हाएा): उन्होंने अपना डिस्क्रीशन इस्तेमाल किया होगा ।(ब्यवधान).... श्री ग्रटल बिहारी वाजपेयी : क्या राज्य-पाल ग्रलग अलग भ्रपने ग्रपने डिस्कीशन निश्चित करेंगे ? क्या यह उचित है ? नहीं, ग्रनुच्छेद 175 में डिस्कीशन नहीं है मैं फिर पढ़ कर सुनाना चाहता हूं ग्रौर ग्रह मन्त्री को याद दिलाना चाहता हूं कि उन्होंने क्या कहा था। मैं चन्हारण साहब के शब्दों को ही उद्धत कर रहा हूं। बड़े चुने हुए शब्द हैं। वे जब बोलते है तो बड़ी समभदारी से बोलते हैं ग्रौर जब वे ग्रलग ग्रलग माणा बोलते हैं तव भी समभदारी से बोलते हैं। उन्होंने कहा था:

"The Constitution is very clear on this point. The Governor of a State is the constitutional head excepting three articles. I have referred to the latest scholarly edition of the Constitution published by Shri Seervai, the Advocate General of Maharashtra, and he has said that only under three articles the Governor of a State functions as an agent of the President. They are articles 239 (2), 200 and 356. Except under three articles the Governor functions as the constitutional head. "

आगे चव्हाएा साहब कहते हैं :

"When an advice is given by the Chief Minister to a Governor, the question is whether the Governor is bound by his advice or not. My answer to that is that he is bound to accept that advice."

मैं चाहता हूं कि

श्रीयज्ञवन्तराव चव्हाएाः ग्राखिरी सेन्टे-न्स जरा पढ लीजिए ।

श्री ग्रटल बिहारी वाजपेयी :

"When an advice is given by the Chief Minister to a Governor, the question is whether the Governor is bound by his advice or not. My answer to that is that he is bound to accept that advice."

SHRI Y. B. CHAVAN : I never said, "defeated".

श्री ग्रटल बिहारी वाजपेयी : डिफीटेड कौन था? राजा नरेशचन्द्र सिंह डिफीटेड नहीं,थे गृह मन्त्री तथ्यों को तोड़ मरोड़ कर पेश न करें।

ग्रगर कोई डिफीटेड था तो वे पं० द्वारिका प्रसाद मिश्र थे, उन्हीं के संदर्म में ग्रापने बात कही थी।

मैं एक बडा महत्वपूर्ण संवैधानिक मसला उठा रहा हं। पार्टी के दृष्टिको एग से मैं कोई मूहा जीतना नहीं चाहता है। जो ग्रतीत में हो गया वह भूलाया जा सकता है लेकिन भवि-ष्य के लिए संविधान की व्याख्या स्पष्ट, दो ट्रक ग्रोर निविवाद होनी चाहिए। राज्यपाल धर्म-वीर के लिए एक नियम ग्रीर राज्यपाल पावटे के लिए दसरा नियम नहीं चल सकता है। पं० द्वारिका प्रसाद मिश्र को एक गज से नापना भ्रौर राजा नरेश चन्द्र सिंह को दूसरे गज से नापना यह नहीं चल सकता है। यह संविधान की मर्यादा की रक्षा करने का तरीका नहीं है। मैं यह समफने में ग्रसमर्थ हुंकि गृह मन्त्री एक इन्टर स्टेट कौंसिल कायम करने के सुभाव को स्वीकार करने में क्यों असमर्थ हैं। इसकी व्यवस्था संविधान के निर्माताग्नों ने की है कि केन्द्र और राज्यों का विवाद हो या राज्यों को ग्रापसी मतभेद हो तो उनको हल करने के लिए एक ग्रन्तर्राज्यीय परिषद् हो सकती है। उसकी स्थापना संविधान के मन्तर्गत ही होगी । भाज अलग ग्रलग प्रदेशों में भलग ग्रलग रूप, ग्रलग ग्रलग रंग ग्रीर ग्रलग ग्रलग रस की सरकारें चल रही हैं। हम एक दलीय शासन के यूग से बह दलीय शासन के यूग में झा गये हैं। झब केन्द्र को न केवल म्यायसंगत ही होना होगा बल्कि उसे दिखाना भी होगा कि वह न्याय के ग्राधार पर ग्रावरण कर रहा है। साथ ही राज्यों को भी संविधान का उल्लंघन करने की

· /i:

215 D.G. (Min. of

[श्री ग्रटल बिहारी बाजपेयी]

इजाजत नहीं दी जायेगी। अगर एक इन्टर स्टेट कोंसिल होगी, राष्ट्रपति उसकी नामजदगी करेंगे, वह विवादग्रस्त प्रश्नों पर चर्चा कर सकती है। उनके हल निकाल सकती है। मैं नहीं समभता कि गृह मन्त्री को इन्टर स्टेट कोंसिल बनाने में कौन सी ग्रापत्ति है? हम इस बात को जानना चाहेंगे।

में एक प्रश्न की ग्रीर चर्चाकरूंगा। वह केन्द्रीय कर्मचारियों का प्रप्न है। उस दिन गृह मन्त्रालय के राज्य मन्त्री श्री विद्या चरण शुक्ल ने यह घोषगा की थी कि कुछ दर्जन कर्म-चारियों को छोडकर बाकी सब काम पर ले लिये जायेंगे, इस तरह की व्यवस्था की जा रही है । लेकिन मुक्ते पता लगा है कि कर्मचारी काम पर ले लिए गए हैं लेकिन उनके मुकदमें वापिस नहीं हुए हैं। ग्रब ग्रगर एक बार उनको काम पर लेने का फैसला कर लिया गया है तो फिर उनके खिलाफ.... (**व्यवधान**)....अभी काम पर लिए नहीं गए हैं लेकिन भ्रादेश दिये जा रहे हैं। यदि ईमानदारी से उन म्रादेशों का पालन किया (भ्यवधान)...स्थिति यह बनेगी कि गया तो कर्मचारी तो: कार्यालय में रहगा और उसका मुकदमा ग्रदालत में रहेगा। मैं व्यवहार की कठिनाइयों को बता रहा हूं। म्रापने जिन कर्मचारियों को हटाया था झौर जिन९र मुकदमें चला रहे हैं उनके सब्स्टीट्यूट भी रखे थे। मब उन कर्मचारियों को वापिस लिया गया तो उनकी जगह पर काम करने वाले जो सव्स्टी-ट्यूट है, उनको हटा दिया जायेगा ग्रौर उन कर्मच।रियों को अदालत में पेशियों पर जाना होगा। सरकार जब कोई कदम उठाती है तो इस तरह से उठाती है कि उसकी सारी शोभा ही नष्ट हो जाती है। झगर कोई कदम उठाना ही है तो उसको हिम्मत के साथ और विशाल हृदयता के साथ उठाना चाहिए। मैं यह मानने के लिए तैयार नहीं है कि चव्हाएा साहब झपना हृदय विशाल नहीं बना सकते हैं, भगर चाहें

तो । मैं चाहता हूं कि कर्मचारियों के मामले वापिस होने चाहिए । उनके अधिकतर मामले दफा 144 तोड़ने के हैं। दफ्तर के मीतर दफा 144 तोडी गई, इस तरह की बात भी कही जा रही है। मैं ग्रमी ट्रिवेंड्रम गया था, केरल के कर्मचारी मूभसे मिले थे। केरल के कर्मचारी अभी काम पर वापिस नहीं लिए गए हैं। ग्राडिटर जनरल के दफ्तर में जो कर्मचारी काम करते हैं उनके सामने नयी कठिनाइयां पैदा की जा रही है। यहां गोल डाकखाने में जो स्थिति पैदा हई थी उसकी जानकारी गृह मन्त्री को न हो, ऐसा हो नहीं सक ा है । इसलिए ग्रगर ग्रापने एक निर्एय लिया है तो एक कदम ग्रीर बढ़कर निर्एाय कीजिए कि हम सभी कर्मचारियों को वापिस ले लेंगे। अगर किसी ने गम्भीर अपराध किये हों तो उन पर विभागीय कार्य-वाही हो सकती है लेकिन पुलिस ग्रौर मूकदमें के चंगूल से कर्मचारियों को बचाना जरूरी है। जिस भावना से कदम उठाये जा रहे हैं उसका तकाजा यह है कि मूकदमों को भी वापिस करने के बारे में फैसला किया जाये । यांद कोई हिंसा की घटना का मामला हो और उसका प्रमारण हो, उबके लिए मैं नहीं कहता लेकिन दफा 144 तोडने के कारएा जिन को मुकदमों में फंसाया गया है या आर्डिनेन्स की दफा 5 में लिया गया है, उन के मुकदमें वापिस लेने के बारे में गम्भीरता से सोचना चाहिए।

एक बात कहकर समाप्त करूंगा। देश में साम्प्रदायिक दंगे हो रहे हैं। जब कभी दंगे होते हैं तो मेरे दल का नाम उनसे जोड़ा जाता है। हमने मांग की थी कि रांची के दंगे की जांव की जाये। उसकी जांच हुई धौर जांच कमीशन ने ग्रपनी रिपोर्ट मी दी है। जस्टिस रघुवर दयाल की धध्यक्षता में बने हुए जांच कमीशन ने कहा है कि दंगे की पूर्व योजना मार तीय जनसघ ने नहीं बनाई। यह रिपोर्ट मध्य-वर्ती चुनाधों के पहले ही सरकार को मिल गई थी लेकिन सरकार ने उस रिपोर्ट को दबा कर रखा, उसको प्रकाश में नहीं ग्राने दिया । ग्रव रिपोर्ट आ गई है तो किस दोत्र की प्रोर से इस पर ग्रापत्ति की जा रही है, उसकी ओर मैं ग्रह मन्त्री का घ्यान दिलाना चाहता हूं । इस मदन के एक माननीय सदस्य ने मापर्णादया कि जस्टिस रघुवर दयाल कमीशन की रिपोर्ट एक पक्षीय रिपोर्ट है, नौकरशाही की रिपोर्ट है । जनसंघ को कमीशन ने बरी कर दिया है इस लिए यह पक्षपा ग्रपूर्ण रिपोर्ट है, लेकिन यदि कमीशन हम पर लांछन लगाता तो रिपोर्ट सही हो जाती ।

मैं चाहता हूँ कि ग्रह मंत्री महोदय देश के मानस को ग्रान्दोलित करने वाले प्रश्नों पर स्प-⁵² शब्दों में ग्रपनी बात कहें। ग्रीर एक प्रश्न यह है, कोई भी इससे मतभेद नहीं रखता, कि हमारा राज्य एक ग्रसाम्प्रदायिक राज्य होना चाहिये। हमारा राज्य ऐसा होना चाहिये जिस में मजहब के ग्राधार पर, भाषा के ग्राधार पर, त्तेत्र के ग्राधार पर, कोई भेदभाव नहीं होना चाहिये। लेकिन क्या साम्प्रदायिकता का ग्रथं यह है कि हम ग्रपनी परम्परा से नाता तोड़ लें? क्या ग्रसाम्प्रदायिकता का ग्रथं यह है कि हम ग्रपनी संस्कृति से मूंह मोड़ लें?

प्रधान मन्त्री श्रीमती इग्दिरा गांधी भारत में बने हुए जहाज को समुद्र में उतारने के लिये गयीं। उद्धाटन के भ्रवसर पर उन्होंने एक नारियल को तोड़ा। साम्प्रदायवादी मखबारों ने इस पर ग्रापत्ति की कि एक म्रसाम्प्रदायिक राज्य में, सेक्यूलर स्टेट में, नारियल नहीं तोड़ा जा सकता। नारियल तोड़ना हिन्दू पद्धति है, नारियल तोडना बन्द करना चाहिये।

हमारे भादरणीय राष्ट्रपति सरदार वल्लम भाई पटेल जयन्ती में भाये । जयन्ती में सर-दार पटेल का एक चित्र लगा था । राष्ट्रपति ने उस चित्र को माला पहनायी भौर राप्ट्रपति उस चित्र के सामने वंदना की मुद्रा में खड़े रहे । कुछ मखबारों ने लिखा कि मुसलमान राष्ट्रपति को तस्वीर को माला पहना कर तस्वीर के सामने हाथ बांध कर खडे नही होन। चाहिये। तस्वीर को माला पड़नाना ग्रीर माला पड़ना कर करबढ प्रएगाम करना यह हिन्दू पढति है। मेरा निवेदन है कि यह पढति किसी विशेष उपासना प्रएगली का हिस्सा नहीं हैं। बल्कि मारत की मिट्टी से निकती हुई संस्कृति का हिस्सा है, ग्रीर इस संस्कृति से नाता नहीं तो ज जा सकता। ये कुछ प्रग्न ऐसे हैं जिन पर राजनीतिक दलों को, गृह मन्त्री जी को और प्रधान मन्त्री जी को मी स्पप्ट शब्दों में प्रथनी बात करनो चाहिये।

एक बड़ी बड़ी घटना हुई हैं, मैं उसका उल्लेख करना चाहता हूं। हमारे डा० कर्ए सिंह पटना गये थे, मैं उन के भाषरण के लिये उन्हें बधाई देना चाहता हं। लेकिन मूभे दूख है कि वहां यह बात कही गई कि छुम्राछूत यह हिन्दू धर्म का हिस्मा हैं। हम इस बात को मानने के लिये तैयार नहीं है। छग्राछत एक पाप है, छूषाछूत एक अभिणाप है, अम्पुण्यता एक कलंक है। जब तक गह कलंक हमारे माथे से नहीं मिटेगा हम दुनिया के सामने सर ऊंचा कर के खडे नहीं हो सकते । ग्रीर मैं नहीं समभता हिन्द्र शास्त्र कहते हैं कि ग्रस्प्रण्यता चलनी चाहिये। श्रगर शास्त्रों की कोई ऐसी व्याख्या हई है तो वह गलत व्याख्या हई है, भीर हम उसे मानने के लिये नैयार नहीं है। मैं एक कदम ध्रौर धागे जा कर यह भी कहने के लिये तैयार हूँ कि कल भगर परमात्मा भा जाय और कहे कि छआछत मा-ों तो मैं ऐसे पर-मात्मा को मानने के लिये तैयार नहीं हैं। मगर मैं जानता है परमात्मा ऐसा नहीं कह सकता ग्रीर जो परमात्मा के मक्त बनते हैं उनको भी ऐसी बात नहीं कहनी चाहिये।

अध्यक्ष महोदय, हमने हरिजनों की झौर बन गसियों की स्थिति की जांच के लिये श्री एलिया पेरीमल की झाध्यक्षता में एक कमेटी बनायी थी। (ब्यवधान) SHRI B. SHANKARANAND (Chikodi): Only Hinduism recognises untochability and no other religion in the world does it.

MR. SPEAKER : It is a good point that he is making. Do not spoil it.

श्री ग्रटल बिहारी वाजपेयी : परिगरिगत जातियों ग्रीर जन-जातियों की स्थिति पर विचार करने के लिये भारत सरकार ने एक कमेटी बनायी थी। श्री एलिया परीमल उसके अध्यक्ष थे। 26 जनवरी को, गराराज्य के दिन बह रिपोर्ट राप्टपति को समर्पित दर दी गयी। मगर उस रिपोर्टने ग्रमी तक प्रकाण की रेखा नहीं देखी है। उस रिपोर्ट को सदन में क्यों नहीं रखा गया है, वह रिपोर्ट हमें क्यों नहीं दी गई? अगर सरकार उस पर विचार कर रही है तो रिपोर्ट को प्रकाशित कर के भी मरकार उस पर विचार कर सकती है। लेकिन आदिवासियों श्रीर हरिजनों की स्थिति के सम्बन्ध में हमें ।वचार करना होगा। मैं गृह मंत्री जीसे कहेंगा कि एकीकरएाका प्रज्न केवल हिन्द्र मूसलमान को जोड़ने का ही प्रश्न नहीं है. उत्तर भीर दक्षिए में एकीकरए का मी प्रश्न है ग्रीर जो हरिजन हैं. आदिवासी हैं उन्हें राष्टीय जीवन में उनका महत्वपूर्ए स्थान देने का प्रक्षन भी एकीकरएग का प्रक्षन है। राष्ट्रीय एकात्मता परिषद् की एक विशेष बैठक हरिजनों ग्रौर बनवासियों के प्रश्नों पर विचार करने के लिये होनी चाहिये । समाज के इस वर्ग को हमें विश्वास दिलाना होगा, ग्राच-रगा ग्रीर कृति से. कि हम उन्हें बराबर का हकदार समभते हैं ग्रौर उन्हें बराबर का स्थान देने के लिये तैयार हैं। इसके लिये ग्रगर ग्रंघ विश्वास से लड़ना होगा तो हम लड़ेंगे। इसके लिये रूढिया के ऊपर वज्वपात कग्ना आवश्यक होगा तो हम करेंगे।

यह तर्कका युग है, विज्ञान का युग है। ग्राध्यात्मिकताकी रक्षा करते हुए मानव और मानव के बीच में जो भेद की दीवारें खड़ी हैं उन को ढाना होगा, ग्रौर इसके लिगे एक राष्ट्रीय ग्रमियान की ग्रावश्यकता है और इस ग्रमियान का प्रारम्म गृह मंत्री के ढारा होना चाहिये। मगर ग्रह मंत्री चतुराई से चुप रहते हैं, बोलते हैं तो बहुत थोड़ा बोलते हैं ग्रीर जब देश उनसे पहल की ग्राशा करता है तो वह थोड़ा सा भिभकते हैं। यह भिभक छोड़ देना चाहिये और राष्ट्र के प्रति उन्हें ग्रपने दायित्व का पालन करना चाहिये। जो राष्ट्रीय प्रश्न है उन प्रश्नों पर उन्हें सारे दनों का समर्थन मिलेगा। कम से कम हमारा समर्थन उन्हें मिलेगा यह हम विश्वास दिलाते हैं।

श्री नीतिराज सिंह चौधरी (होशंगाबाद): ग्रध्यक्ष महोदय, मैं गृह मत्रालय की मांगों का समर्थन करने के लिये खड़ा हुआ हूँ, ग्रौर सम-थंन के साथ साथ मैं गृह मंश्री महोदय का ध्यान दो, तीन जो बहुन शिशेप महत्व की बातें हैं, की ग्रोर ग्रार्कायत करना चाहता हूँ।

पहली बात बोर्डर सेक्योरिटी फोर्सेज के सम्बन्ध में है । बोर्डर सेक्योरिटी कोर्सेज हमारी राष्ट्रीय सीमाओं के ऊपर रखी गई हैं ग्रौर उन से यह ाशा की जाती है कि वे उन सीमाग्रों की रक्षा करें। श्रीर वह रक्षा साधारण जीवन में भी की जानी है ग्रीर जब देश के ऊपर विदेशों का हमला हो उस समय भी की जावे व. सीमाओं पर हमारे जवान डटे रहें। मगर उन को जो साज सज्जा दी गयी है, जो हथियार दिये गये हैं उन हथियारों से, जिस तरह से म्राज की फौजें सुसज्जित है ऐसी फौजों के हमलों की ह़ुशरी बोईर सेक्योरिटी फोर्सज क्या रोक सर्केंगी, किस हद तक अपनी सीमाग्रों पर डटी रहेगी इस के लिये कूछ थोड़े से उदा-हरए हमारे सामने हैं। दूसरी बर्ल्डवार में जाने की जरूरत नहीं है, ग्रगर हम ग्ररब-इजराइल के हमले की ओर देखें, चीन न जो हमला किया था उसको देखें, पाकिस्तान के हमले को देखें तो हम को विदित होगा कि आज की फौजें जिस तरह से लैस हैं भौर जिस तरह से हमारे बोर्डर सेक्योरिटी फोर्सेज के सुसज्जित किया गया है

उस से वह देश की सीमाओं की रक्षा नहीं कर सकतीं। इसलिये मैं गृह मंत्री जी का ध्यान इस ओर ग्राकवित करना चाहता हूं और उनसे विनम्र प्रार्थना करता हूं कि वह बोर्डर सेक्यो-रिी फोर्स को पूर्या रूप से देश की सीमाओं की रक्षा करने के योग्य बनायें। उन्हें जिन चीओं की आवश्यकता हो वे उपलब्ध करायें।

दूसरी बात जो मैं कहना चाहता हूं वह जुडिशियरी के बारे में है। ग्राज जो हालत हो रही है, एक प्रश्न के उत्तर में बतलाया गया है किइस समय देश में 3,56 830 मामले हाई कोर्टों में निर्एयों के लिये पडे हैं ग्रीर 5,387 मामले सुप्रीम कोर्ट में पडे हुए हैं। ग्रभी सदन में बोलते हए श्रीमती इलापाल चौधरी ने कहा था कि जस्टिस डिलेड जस्टिस डिनाइड । मैं यह कहंगा कि इन मामलों में जस्टिस डिलेड जस्टिस डिनाइड कहना बहत कम है। इन मामलों में भ्रनेक मामले ऐसे हैं जो 10, 12 साल के हैं ग्रीर इन में जस्टिस डिनाइड नहीं बल्कि मैं कहंगा कि जस्टिस डिलेड जस्टिस मर्डर्ड। इन मामलों को जल्दी निपटाने के लिये ग्रीर न्याय के प्रति लोगों में म्रास्था पैदा करने के लिये आप ऐडी-शनल जजेज नियुक्त करें, और एक नहीं म्रनेक करें । म्राप देखेंगे कि कलकत्ता म्रीर इलाहाबाद हाई कोर्ट्स ऐसे हैं जहां तीस तीस हजार मामले पडे हए हैं ग्रोर एक एक जज के जिम्मे ग्रगर एक हजार भी मामले किये जायें तो एक जज को मामलों को निपटाने में तीन वर्षका समय लगेगा ग्रीर तब तक नये मामले एरियर्स में हो जायेंगे ग्रीर एरियसंका कभी निपटार/ नहीं होगा। इसलिये ऐडीशनल जजेज को नियुक्त करने की म्रोर ध्यान देना चाहिये म्रोर इन हाई कोटों में जितने ऐडी शनल जजेज की आव-श्यकता हो उतने नियुक्त करें।

एक बात और है जिस की म्रोर मैं ग्रह मंत्री महोदय का ध्यान दिलाना चाहूंगा । म्रौर वह है सी० बी० म्राई० । यह देहली पुलिस

ऐक्ट के भ्रन्तगंत काम करता है । इस की सीमा कुछ निर्घारित है। पर ग्राज जैमी देश में परि-स्थित पैदा हो रही है, प्रान्तों ग्रीर केन्द्र में जो बातें हो रही, हैं उसमें हम को एक ऐसी संस्या चाहिये जो देश के किसी भी प्रान्त में कहीं गर कोई ऐसी बात हो तो उसकी जांच कर सके। आज जो सी० बी० म्राई० की हालत है, उस को जब तक प्रान्त की सहमति न हो तब तक वह प्रान्त में जा कर के जांच पडताल नहीं कर सकती। इसके लिये गह मंत्री का ध्यान ऐस्टीमेट्स कमेटी ने ग्रपनी 78 वीं रिपोर्ट में पहले चैप्टर में पूरे विवरणा के साथ म्रार्कीयत किया है। मैं ग्राशा करताहं कि वे उस विवरएग को देखेंगे और जो सूभाव हैं उन को पूर्ए करने के लिये ग्रीर जो कमियां आ गयी हैं श्राज की भी बदली हई हालत में उन को पूरा करने के लिये वे कदम उठा गेंगे।

एक बात जो मैं उन के ध्यान में दिलाना चाहता हूं वह यह मामला है जिसे कि वाजपेयी जी ने सदन में उठाया ग्रोर उसके लिए मैं वाजपेयी जी का बहुत आभारी हूं। उन्होंने सब बात कही लेकिन एक बात कहने में न जाने क्यों फिफक गये ? न जाने क्यों वह उस व्यक्ति की जिसने कि वह बात कही निन्दा करने में पता नहीं वाजपेयी जी क्यों रुक गये ? मैं ग्रपनी ओर से व इस सारे सदन की ग्रोर से ऐसे ध्यक्ति की जिसने ऐसे माव प्रदर्शित किये घोर निन्दा करता हूं। मैं समफता हू कि यह सारा सदन सारा देश व राष्ट्र ऐसे ग्रादमियों को पागल मानेगा। ऐसे ग्रादमियों की किसी बात को वह कभी नहीं सुनेगा।

ग्रध्यक्ष महोदय, ग्राप ने जो मुक्ते थोड़ा सा समय दिया उसके लिए मैं आभारी हूं। ग्रीर अधिक न कह कर मैं फिर से गृह मंत्रालय की बजट डिमांड्स का समयंन करता ह ।

SHRI P. M. SAYEED (Laccadive, Minicoy and Amindivi Islands) : Last time,

[Shri P. M. Sayeed]

in respect of the Home Ministry's demands I was very much eager to speak but I was not the person to get the chance. The problems of Laccadive could not be placed before this august body at the time of the last Home Ministry's Demands. I stand to support the Home Ministry's Demands. In the history of our country the present Home Minister has faced such crucial and troublous times. I think no other Home Minister has ever had the opportunity to face such difficult times Perhaps some of my friends from the opposite are commenting on my own vernacular language. that I feel flattered. I am not at all flattering. It is a real and genuine feeling.

Members of this There are some hon. House who question even the superiority of the Central Home Ministry to the State Home Ministry. The other day -- if I remember correctly -- Mr. Dange was comparing a State Home Minister to Central Home Everybody knows that there is Minister. no comparison between the State Home Minister and Central Home Minister. He says and he claims that superiority comes to Minister because he the State Home happens to come in direct contact with the people--as if, the Minister at the Centre directly comes from America or from other countries. But he thinks like that. It is not so. The steps taken by the Home Minister definitely adds to the prestige and honour of this Government.

I may now turn to the debit side of the Home Minister. There is a certain impression and always it has been proved, whenever there is some sort of force or violence, the Government of India has a tendency to bend. That kind of attitude has been very much agitating in the minds of the selfrespecting citizens of our country.

I have been here after the elections in 1967 1 have been telling the Home Minister and this Government. You must tackle the problem from the very bottom and not this kind of patch-up business. About Laccadives we have been hearing so many things as if there are violations or the Naxalites are doing there the same thing as

they have done in Pulpully in Tellicherry. There was none police firing in the island and that was compared with the Naxalite activities in Kerala How is it that this incident is given some colour ?

You know, Mr. Speaker, the population of the Union territory of Laccadives is roughly about 30,000 and the area is rou. ghly 11 sq. miles. The number of the Secretarial staff is about 1, 200 In regard to these posts, the local population should have been given much more share. The very purpose of the development schemes should have been appreciated. There are limited jobs and an unlimited number of people to compete for them. What happens ? The persons who are deputed or taken from the mainland have got their own relations and kith and kin to be appointed in the same area. They compete for these posts in order to retain their power and vested interests. What happens ? The people from the local area are neglected. Whenever this kind of clash comes and with the population of the Laccadives being Muslim, automatically somd sort of colour is given to unhappy incidents that take place. For example, take the case of giving a seat in the ship. Suppose unjustly a seat is allotted to somebody, and another man says : It is my turn and I must be given the first preference. Then that man is marked and not only marked for one time, but for the entire life. That kind of discontent prevails now in the minds of the population of the island. How is it that the Government of India is not able to get at the root of our problems ? This kind of patch-up business is very bad. I am now very much convinced why the police verification reports, police reports, administrative reports and intelligence reports-everything comes to the Home Ministry. That reveals one story and all these people are joining together and sending the reports. As Shri Vaipayee said, what is the difficulty for the Government of India to understand the root of the problem ? The Kerala Pradesh Jan Sangh passed a resolution to have a naval base there. What is the difficulty for the Government of India to have naval base in the island so that those people who are making all these nuisance can understand the real situation in the island. But they do not hear. Secondly, when I, the elected representative from the island, say all these things, it is given some colour because I happen to be very much attached to my religion. I have faith and I am having some beard and because of that they suspect me. What more difficulties can I face ? This is the whole trouble, Mr. Speaker. When I approach the Home Ministry, they will say: All right. We will look into the matter. The Home Minister should change this attitude of mind. This is really the crux of the problem in the island. The Home Minister has already repeated many a time in this House all the problems facing the country. We have Shiv Sena, Lachit Sena, etc. They are born out of economic problems. The very same problem is facing the island. Why don t you realise that ? What steps have been taken by Government to solve the problems facing the island ? They have taken no steps at all.

13 hrs.

SHRI VIRBHADRA SINGH (Mahasu): Start another sena.

SHRIP. M. SAYEED : As the hon. Membar has said very correctly, perhaps we have to start another sena. This kind of thing is very bad.

I have been telling very often that the deputationists who have been deputed from Kerala should go back after completing three 13.02 hrs. years. But there are still many of them who have been serving there for more than five years or six years, and they have created a vested interest there in those islands with an area of about 11 sq. miles and about 25,000 to 30,000 population. I am mentioning all these things so that if Government come to know of these things, they could take some steps.

No Cabinet Minister has visited these islands so far. I wonder whether any of the Ministers know how many islands are there. Instead, we have to spend Rs. 10.000 in order to send delegation after delegation to Delhi. This is happening because Government have not looked into our problems.

As my hon. friend Shri Atall Vajpayee was suggesting, why Bihari should a delegation from Parliament not visit those islands and see for themselves what is actually wrong and what the difficulties of the people of those islands are so that a remedy could be found and it could be implemented ? What more can we suggest except this ? Repeatedly we have been bringing these matters to the notice of the authorities, but nothing has happened. If anything happens in these islands, immediately a colour is given to it and the Home Ministry is satisfied with the report that it receives from the Kerala Government. I would, therefore, suggest that there must be a parliamentary delegation which should visit the Laccadive Islands so that the actual problems of the people could be understood and Government could take the necessary steps to resolve the problems immediately.

MR. SPEAKER : The hon. Member should try to conclude now.

SHRI P.M. SAYEED : Last time also I got very little time.

I would request you to give me some more time.

MR. SPEAKER : He may continue his speech after lunch.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

DEMANDS FOR GRANDS-Contd.

Ministry of Home Affairs-Contd.

SHRI P. M. SAYEED : Mr. Deputy-Speaker, I am very fortunate that you are in the Chair (Interruptions) It is a wellknown fact that you are liberal to every-

[Shri P. M. Sayeed]

one and more so to me. I was speaking about the economic development of the islands. Very negligible amounts were earmarked in the past three Plans and the amounts actually spent were much less. Even the amounts sanctioned were not spent. In the Fourth Plan they have asked a substantial amount to be spent so that the only industry there, the fishing industry, can be developed to a greater extent. It is painful to note that only Rs. 1.96 crores or so was sanctioned by the Planning Commission. When we demanded an expert committee to be sent to the Laccadives to explore the possibility of setting up industries there, the hon. Home Minister said in the Laccadive advisory committee that the best industry for the islands was the fishing industry. It was decided in the Committee that whatever applications were pending in the island administration for pablo boats would be taken from the mainland and distributed to the people so that in future we could have our own boot building vard at Kavaratti. Nothing has been done in that direction.

We have two hospitals and some health Fourteen posts of doctors had centres. been sanctioned but only six had been filled; eight posts are still vacant and the Government is unable to send doctors to the islands. Doctors should be sent from the Centre. There are 326 new posts to be created under the Plan but 1 do not know how many will be locally recruited. In the past percentage local recruitment has been very meagre. Even for the class IV posts, people have been taken from the mainlands. I regest Government to see that more and more employment opportunities are given to the local people, because as we all know, the root cause of many of the problems is the lack of employment opportunities.

It is a well know fact that sensitive areas like NEFA require greater attention. Many committees were appointed for NEFA, and the Ering Committee which is the latest has submitted its report on Panchyati Raj and other things. This committee has said that the five districts of NEFA should be connected by roads, and people's represent-

atives should be associated with local development works. The position is almost the same in the Laccadive islands also. The people's representatives there are not given sufficient importance Firstly, they are all nominated. As you know, a nominated person owes his loyalty more to the officials concerned than to the people whom they represent. This kind of thing should stop immediately so that the real representatives of the people could be associated with the local development works and the administration. School buildings have not been made permanent and many of them are in huts. Similar is the case with the schools in the islands also. The Ering Committee has recommended that Hindi should be taught in the schools in NEFA. But that has not been implemented so far. One of the demands of the NEFA people is that the secretariat should be located in side NEFA. But these things are still to be done.

There is also a boundary dispute between Assam and NEFA. Of course, every State has got its own dispute with the neighbouring States. And unfortunately we just drag on without solving the disputes. I feel that the Home Ministry should take immediate steps so that these disputes do not drag on for an indefinite time but are solved quickly.

Another problem facing the NEFA people is the absence of essential commodities shops in the border areas. The result is that the people of NEFA are obliged to cross the border and go to Tibet. In the pre-ILdependence era this used to happen. But now also the same thing is happening. I request Government to see that the facility of these shops is given to the people so that they would not have to cross the border and go to Tibet.

I have already suggested that the officers who are deputed from the other parts of the country to work in the Union territories should not be continued there for more than three years. This is one of the problems faced by the NEFA people, and this problem is also faced by the people of the Laccadives and other Union territories. The problems of these Union territories are always similar. Therefore, I feel that Government should give sufficient thought to this matter and evolve a national policy on this matter so that the problems of the Union territories, can be solved effectively. My suggestion is that there must be a common cadre for the Union territories, judicial, police as well as administrative. If that is done, then it would be easy to solve many of the problems facing these Union territories.

SHRI P. GOPALAN (Tellicherry): I am speaking on the Demands of a Ministry whose main duty during the last two years was the toppling down of various non-Congress Governments in the States.

While speaking on this Ministry, it becomes necessary for me to make certain observations about the Centre-State relations, which has been referred to by many of my hon, friends who spoke before me. I wish to approach this problem from the background of a new tendency and a very dangerous tendency that is fast developing in our country, a tendency to build up a police State.

Before Independence, and up to 1947, despite the fact that freedom struggle was sweeping all over the country and a heroic struggle was going on against British imperialism, the British Government did not spend more than a crore of rupees over the police in this country. But since Independence, the expenditure has increased 30 times, as compared with the expenditure in 1947 when the British Government were in existence here.

Moreover, the State Governments are entrusted with the task of maintaining law and order. Yet, the Central Government has also started building up its own police force. Here comes the role of the Central Reserve Police. Last year, the total budgetary provision for the Central Reserve Police was of the order of Rs. 8 crores. But this year this has been increased to Rs. 151 crores, which means that the expenditure on the Central Reserve Police is going to be increased almost twice during this year. This means that the Central Government are out to strengthen the Central Reserve Police with a definite view and a definite programme. The role of the Central Reserve Police has been discussed in this House already.

I would like to point out that a dangerous element has been introduced in this country by the Home Minister by the strengthening of the Central Reserve Police. Today, the Home Minister has given a clarification regarding the deployment of the Central Reserve Police in the State. It has been reported in the press :

> "In view of the recent objections raised by the Kerala and West Bengal Governments to the stationing of Central Reserve Police battalions in these States, the Home Ministry has made it clear that where it apprehends damage to Central Government property and the local police fails to give the necessary protection it would be left with no option put to deploy the Central Reserve Police without consultations with the State Government."

In this connection, I would like to ask one question of the Home Minister. He says that if the Central Government properties are not protected well by the State police or the State Government, the Central Government has got every authority and the right to deploy the Central Reserve Police. Suppose the State Government fails in its duty to protect even the institutions or properties of the State, what will he do then ?

SHRI RANGA (Srikakulam) : That is their business.

SHR1 P. GOPALAN : In that case, will the Central Government sit with tight hands? This is what I would like to ask of the Home Minister. The State Government have got their own constitutional obligations to safeguard the property of the Centre. I cannot understand the meaning of making this distinction between Central Government property and the State Government property. All property, whether it is of the Central Government or of the State Government belongs to this country and to its people. So, every Government has the right

[Shri P. Gopalan]

and obligation to protect the property of the nation or the country. So, this distinction is cleverly made, and this has been done with a view to provoke the State Government, especially the non-Congress States. Here, much has been said; a big hue and cry has been raised that gheraos are going on in West Bengal and that Government was attacked by the Home Ministry for the so-called breakdown of law and order. But the electorate of West Bengal has rejected the so-called propaganda of this Home Ministry and it has returned the United Front with a thumping majority to power again This propaganda has proved to be futile and then a new element has been introduced by the Home Ministry to protect the State Governments, I would like to ask one thing: on the eve of the 19th September strike, a full battalion of the Central Reserve Police was deployed in the State of Kereala without consulting the State Government, and the Chief Minister objected to it.

In this connection, incidentally, I wish to make an observation. Out of the Central Reserve Police force, a few men had ascaped from Kerala and came back and joined their parent organisation of ducoits of the big jungles of Madhya Pradesh. This is very symbolic. I wanted to refer to this because this is most symbolic of the character and the nature of the organisation which is under the command of the Home Minister Mr. Chavan. Sir. this also is an organisation of the dacoits of Madhya Pradesh. This is to commit political dacoity by the State. Where the Central Government has given power, they want to usurp the power. Law and order is to be maintained and the authority of the State Governments cannot be questioned. They have the responsibility to maintain law and order, but the Central Government, by pushing through the backdoor of the Central Reserve Police. wants to usurp the rights which are, according to the Constitution, in the hands of the State Governments. I do not think that this is a good trend. This will lead to various types of repercussions. Sir, I wish to say that a day will come, or a time will come when the State police will have to

face the Central Reserve Police and then where will it lead to? It will lead to civil war in the States. That is my contention. So, the Central Government deliberately wants to introduce an element of civil war; that is deliberately, they have calculated with a firm purpose, and with a definite purpose they are doing this just to provoke the State Governments. This is the way in which they are going to solve the Centre S:aterelations This means, the Home Ministry is building up a police State in this country and this police State will ultimately lead to the disintegration of the country. No State is going to tolerate it for any length of time The will of the people is going to substituted by force, and where the be Congress has failed, you are sending the CRP; to compensate for the loss of the political power, the CRP is being strengthened. The Home Minister is utilsing this Central Reserve Police and other Central forces to compensate for the political loss of the Congress party.

In this connection, I would like to say very clearly that the danger for parliamentary democracy comes from the ruling class at the Centre; they are forcing the poeple of the non-Congress States to go into a civil war, and there is a danger of civil war in the introduction of this Central Reserve Police. That is my contention. I would like to say it clearly.

The next point that I would like to make is about the Home Ministry's continued demands for more powers to deal with the so-called anti-national elements in the country. While replying to a Call Attention motion, the Home Minister has said that they want more powers to deal anti-nationalism with the elements Antinationalism was found in the publication of an advertisement of Peking Radio. It was publised in the Malayalam Weekly. But here anti-nationalism means whet ? I can understand the meaning of saving that when it is Peking Radio advertisement, it is anti-nationalism, but all the radios including the BBC. Voice of America and others are publishing the advertisements in various papers in the country There, you cannot say it is anti-nationalism. And our party has been condemned as a party

of anti-nationalism. We do not want to have any good conduct certificate from The Home Ministry. I would like to say that our party has not stooped to such a position as to get a good conduct certificate for nationalism from the Congress party, from this Government of Birlas and Tatas.

Our party has full faith in the people and we will act accordingly.

I would like to make this, charge deliberately here that some Congressmen are getting money from various agencies outside. A few days ago, the Home Minister gave a reply saying that one Mr. George Thomas of Kerala has received Rs. 16 lakhs during the last four years from various American agencies.

SHRI RANDHIR SINGH (Rohtak): People living in glass houses should not throw stones at others.

SHRI P. GOPALAN : You will be anxious to know who that George Thomas is. He is the deputy leader of the Congress Legislature Party in the Kerala Assembly. If they are getting money from outside, it is patriotic money. If Mr. George Thomas, the deputy leader of the Congress Party, gets money from outside, it is an honour and he is great patriot ! I want to know from the Home Minister whether any investigation or enquiry was made as to the source from which he is getting this money and how he is spending it. Is the Home Minister prepared to make a through investigation about it ?

I quite understand the patriotic indignation expressed by some PSP members when they brought that call-attention against that Malayalam weekly. But about a year ago, an incident was reported in the press. We had tabled a question to which the Home Minister replied, saying that from the HMS office in Bombay, controlled by one Ram Desai, two transmitters made in USA and Rs 15,000 worth of dollar bills were recovered by the police. The police was investigating it. I do not know what has happened to it, and whether this has been hused up and if so, why. Where had the patriotism of the PSP evaporated when this incident took place ? Why have they not denied this incident ? This sort of thing is happening in this country.

About two year ago, the Home Minister assured the House that a thorough investigation will be made about the activities of the CIA. I do not know what investigations have been made and why a report has not been submitted to the House.

Through out the length and breadth of the country, the CIA has penetrated its tentacles deep and this is known to everybody. Various institutions. including governmental ones, are in the firm grip of the CIA. There have been charges that even some ministers were influenced by the CIA. The Government has failed in its duty to find out what the CIA is doing Recently a book was published- CLA Who's Whocontaining more than a hundred names of CIA agents in this country, their addresses where they are employed, etc. I do not know why the Government is not so anxious to find out what they are doing here. They have been shouting so much about nationlism, patriotism, etc. But when it is a question of CIA or America, they cannot co anything. They are not prepared to do anything. They do not even enquire about the various activities of CIA in this country. The Asia Foundation has ceased to function in this Country.

From the very beginning there were complaints here about this Asia Foundation, that this Asia Foundation is a CIA institution. But the Home Ministry did not take into account those complaints and for full 18 years this Asia Foundation has been functioning in this country. It was only after the New York Times, an American paper, exposed this Asia Foundation that the Home Ministry came forward to do away with this institution in this country. Up till now they had no source to find out what they were doing and how they were acting inside the country. Their activities were not enquired into. I would like to say to the Home Minister that these things have to be gone into thoroughly to save the integrity of our country, to save the sovereignty of our country. The ex CIA agent Mr. John Smith had even said that the CIA

[Shri P. Gopalan]

had deeply penetrated among the high officials in the military also. Why the Government is prepared to investigate fully and throughly into the activities of the CIA in this country.

The Congress leaders and Ministers talk loudly about national intergration. But parochialism and tendencies of communalism are fast developing and growing in this country. In this connection, I would like to mention a particular incident. Shiv Sena has got a weekly named Marmick. For full one year this weekly was spitting fire and thunder against the South Indians. They wanted to kick out the South Indians from Bombay, from Maharashtra. After doing this for full one year they celebrated their anniversary and on that occasion they got the Home Minister of India, Shri Chavan, to bless them. Is not a shame ? After spitting fire for a full year against the South Indians they got the Home Minister. Shri Chavan, to preside over the functions organised by the Shiv Sena. And, Sir, the Home Minister, Shri Chavan, is preaching about national Integration. How can he bring about emotional integration, how can he bring about emotional integration, how can he keep up the unity of the country ...

SHRIY. B. CHAVAN : I think the hon. Member is completely misinformed. I would like to know which function organised by Shiv Sena I attended.

SHRI P. GOPALAN : The first anniversary of its wcckly.

SHRI Y. B CHAVAN : No, Mr. Naik attended it, You are completely misinformed about it.

AN HON. MEMBER : Shri V. P. Naik attended it.

SHR1 P. GOPALAN : Even if the Chief Minister of Maharashtra president over it, it is very serious matter.

There have been so many communal riots in Ranchi, in Nagpur, in Meerut, in Bangalore and many other parts of the country. Two forces are mainly responsible for this-- the RSS and the Jan Sangh. They have been openly propagating communal ideas and openly inciting Hindus against Muslims. But the Home Minister, the Government of India and the Congress people are taking them as democrats. Despite the fact that these communal organisations are working as fascist organisations in this country they are considered to be democratic organisations of democratic parties. Even Shrimati Subhadra Joshi clearly stated in Ranchi that during the riots there a section of Congressmen along with the Jan Sangh had been inciting the people, inciting the Hindus against the Muslims.

This has been clearly stated and even the name of Shri K B. Sahay has been mentioned in this connection. So, I would like to know from the hon. Home Minister what firm steps he proposes to take to curb the communal tendencies that are fast developing in the country and to maintain the integrity and unity of this country.

SHRI ATAL BEHARI VAJPAYEE : He is going on talking about internal unity. Yet, his government is going to create a Muslim majority district in Kerala. Is that national integration ?

SHRI N. SREEKANTAN NAIR (Quilon) He is talking of something which he cannot understand ... (Interrupitons)

SHRIP. GOPALAN: Lastly, I would like to make certain observations about our Law Minister, Shri Govinda Menon, who comes from our State. He always goes to our State.....

SHRI P. VENKATASUBBAIAH (Nandyal): Where else can he go?

SHRI P. GOPALAN : Whenever he goes to his home State he will have secret conferences with officials, including police officials, and a conspiracy is hatched between the high police officials in Kerala, and the Law Minister with a view to discrediting the United Front Government in Kerala. As a part of this conspiracy, the police in the State are resorting to firing, lathi charge etc. There have been allegations against the Kerla Governor, Shri Viswanathan. He contacted some leaders and Ministers belonging to the constituent parties of the United Front with a view to isolating the Communist Party (Marxist) from the Government. This was later exposed and he could not succeed in his attempt. So, even the Governor is being utiliezd by the Home Ministry to topple the government, to create division among the United Front parties. I would like to say that if the same policy is being pursued by the Home Minister there would not be any harmonious Centre-State relations in the country and ultimately this will lead to the division of the country. So, this wou-Id not be tolerated for such a long time. People will rise up and fight against the Central Government and their policies.

भी मु॰ ग्र० खां (कासगंज) : उपाध्यक्ष महोदय, मैं ग्राप से एक दर्खास्त करना चाहता हूँ। पार्टीज़ की तरफ से ग्रापको लिस्ट दी जाती है। वैसे ग्रापको पूरा ग्र्यिकार है, जिसको चाहें बुलायें ग्रीर जिसको न चाहें न बुलायें। लेकिन हमको उस वक्त तकलीफ होती है जबकि हमारा नम्बर चौथा या पांचवां होता है ग्रीर 11 वें या 12 वें नम्बर वाले को आप बुला लेते हैं। ग्रापको हमारे ग्रयिकारों की हिफाजत करनी है लेकिन वह हो नहीं पाता है, आप उसमें फेल हो जाते हैं। (क्यवधान)

MR. DEPUTY--SPEAKER : Your party time has been exhausted completely.

श्री मु॰ ग्र० खां: या तो फिर लिस्ट मांगना छोड़ दीजिए ग्रीर जिसको ग्राप चाहिए उसी को बुलाइये। लेकिन लिस्ट ग्रांगने के बाद पांच नम्बर वाले को छोड़ कर 11 या 12 नम्बर वाले को बुलायें, यह हमारे ग्राधिकारों की हिफाजत है याकि उसको काटना है। मेरा 6ठा नम्बर था लेकिन ग्रापने 11 नम्बर पर पटेल साहब को बुला लिया। फिर लिस्ट को जरूरत ही क्या है ? ... (क्यबधान)

श्री रराषीर सिंहः मुफे भी सून लीजिए।

MR. DEPUTY-SPEAKER : Will you please resume your seat ? I would request Shri Randhir Singh also to resume his seat. I will not permit any more discussion on this point.

श्वीमु० द्व० लां: क्या यह सही है जो ग्रापने किया है? 6 नं० पर में बैठा हुमा हूँ ग्रीर II नं० पर ग्रापने बुलालिया।

MR. DEPUTY-SPEAKER : No, Please resume your seat.

भी मु॰ घ॰ खां: मैं पूछताहूं क्यायह सहीहै?

MR. DEPUTY-SPEAKER : Whatever complaint he has, he may make it to the Minister of Parliamentary Affairs.

SHRI M. A KHAN : It is not a matter to be taken up with the Minister of Parliamentary Affairs.

MR. DEPUTY-SPEAKER : May 1 say this very clearly ? I have to see that the various regions, Centrally administered areas etc. are represented.

भी रएगधीर सिंह : मुफे एक प्रोटेस्ट करनी है, एक मिनट के लिये आप सुन लें। बात यह है कि मुफे भाप से भीर स्पीकर साहब से प्रोटेस्ट करना है कि पिछले दो हफते में हमारा काल म्रटेन्शन माया हुमा है मौर वह ऐडमिट मी हो चुका है

MR. DEPUTY-SPEAKER : This is not the way to raise it.

भी ररणभीर सिंहः मैं नहीं बैठूंगा। किसान के साथ आप ज्यादती कर रहे हैं। (ब्यवघान)

MR. DEPUTY-SPEAKER : This will not be permitted. Please resume your seat.

भी रराधीर सिंहः पाकिस्तान की बात लेते हैं, मज़दूरों की बात लेते हैं। किसान की बात आप क्यों नहीं लेते हैं। गल्ले की की मतों के

[श्री रएाधीर सिंह]

खिलाफ आज बड़े जोर का ग्रान्दोलन है। हम नहीं बरदाश्त करेंगे। मैं जानना चाहता हूं कि हमारा काल ग्रटेंशन कब आयेगा। किसान के साथ ग्राप ज्यादती करते हैं। ग्रौर मैं प्रोटेस्ट कर के बाहर जाता हूं, ग्राप हमारी बात नहीं सुनते हैं।

14. 41 hrs

(माननीय सदस्य श्री रएाधीर सिंह, सदन त्याग कर चले गये)

श्वी प्रकाश वीर शास्त्रत्रो (हापुड़): उपा-ध्यक्ष महोदय. जो लोक समा की कार्य सूची सदस्यों के पान जाती है ग्रगर उसमें कोई कालिंग अटेंशन छप कर चला जाय कि यह आने वाला है, ग्रथवा यह कालिंग अटेंशन लिया जायगा उस को एक बार हटा दिया जाय ग्रीर दूसरी तारीख के लिये चला जाय कि फलां तारीख को लिया जायगा, फिर हटा दिया जाय ग्रीर तीसरी बार आगे के लिये चला जाय तो यह बात माननीय रएगवीर सिंह की सही है क्योंकि वह किसानों के गल्ले के मूल्य से सबधित चीज है। तो ग्राइंर पेपर पर दो बार छा चुका है लेकिन वह मसला कराबर टलता जा रहा है। ग्राप व्यवस्था दीजिये कि ऐसे मामले में लोक सभा की क्या परम्परा है?

MR. DEPUTY-SPEAKER : The alteration was made with the concurrence of the House, if I remember correctly.

भी मु॰ ग्र॰ खां: म्रापने मेरी बात का जवाब नहीं दिया। हमारी पार्टी से जो लिस्ट आती है अगर उसके मुताबिक नहीं बुलाना है तो फिर पार्टी से लिस्ट मंगाने की जरूरत ही नहीं है।

MR. DEPUTY-SPEAKER : I have got a long list. I am not going to call anyone. I will see that every State and every Centrally-administered area is represented in this debate as far as possible.

श्वी तुलशोदास जाधव (बारामती):जो मीलिस्ट दी हो तो ग्राप को उसमें से बुलाना हैयाक्या करना है यह ग्राधिकार तो ग्राप को हैन?

MR. DEPUTY-SPEAKER : This is all right.

SHRI PAOKAI HAOKIP (Outer Manipur): Mr. Deputy-Speaker, Sir, I consider myself to be very fortunate because whenever I speak you are in the Chair. I am afraid, my time is so limited again this time and I would not be able to express all that I would like to; so, I would try to touch on some points which I consider important.

I rise to support the report on the achievements in Manipur in the last year by Shri Chavan but I am very sad to say that the problem, which has been created in Manipur and which has been continuing since the movement of the Naga hostiles, has not yet been solved. The situation is so bad that in the midst of such a situation the people in Outer Manipur and of Manipur as a whole have been struggling to participate in the affairs of the nation. With all their humble efforts they have not been able to take part fully in the building of the nation.

How have they not been able to participate fully? The reason is very simple and that is that Manpur, being situated in the north-east frontier part of the country, since its merger with the Union, has been cut off fron the min Indian spiet. For? all these years, no railway line has been laid-what to speak of air transport-and the condition is all the same. So, for lack of communications, Manipur has all along been ostracised from the society.

This time, again, I am pained to say that the hon. Railway Minister who is very much sympathetic to the lot of the Manipur people has not proposed to construct any railway line. I hope he will not forget the condition of Manipur and he will do his best to put up a railway line in the near future.

Then, since the inception of Naga Hostile movement, the Government has been thinking of protecting the lives of the innocent people, the tribal people, of Manipur. In this regard, the hon. Home Minister has introduced, what they call, an organisation of the Home Guards. This force has been functioning for the last many years. But the functioning of this force has not been very satisfactory. Why has this not been functioning satisfactorily ? The organisation of this force has not been done with adequate speed at the places more concerned. The authorities with poor provision have been slowing the organisation at the places the people like. Thus, the demand of the people for the benefit of such an organisation in different Vulnerable parts in the hill area has not yet been met adequately. In this way, the interests of the people, in such organisation seems not to have been taken into fullest account. This is one of the reasons why this force has not been very much successful in fighting the hosti'es. If the interests of the people, the representatives of the people, the important public leaders. are taken into account and they are mutually consulted for setting up an organisation, I think, it will become very effective.

In this connection, I would request the hon. Home Minister that in order to protect the lives of the people, the tribal people, an organisation of mobile force should be set up in mutual consultation with the representatives of the people so that the life of the people can be safe to a great extent.

Thirdly, since I belong to Outer Manipur, I would like to point the difficulty...

MR. DEPUTY SPEAKER : Please conclude now.

SHRI PAOKAI HOOKIP : I am concluding.

My long-standing grievance is this. Outer Manipur has reserved seats for Scheduled Castes and Scheduled Tribes, but very unfortunately, a part of the valley of Manipur is included in this. I asked the hon. Home Minister on what basis was this done, and I was told that this has been done on the basis of population. I do not understand how this can be done on the basis of population. While the Constitution provides that the interests of the minorities. backward classes and tribal people should be adequately protected, how can this be done on the basis of population ? If this has been done on that basis, I would like to say that the interests of backward classes and minorities will not be adequately prot tected. I will, therefore, humbly submit that this portion of the valley which is included in Outer Manipur may be immediately withdrawn, so that the interests of the tribal people and those of the plains are safeguarded.

My third point is.....

MR. DEPUTY-SPEAKER : I am sorry, you have to conclude. I am hard pressed for time. Already the time has been extended. I should have called the Minister at 3.00. There is one more member on this side who has to speak. Please conclude.

SHRI PAOKAI HOOKIP : My third point is this. In 1964, an agreement between the Government of India and the Nagas was entered into, and by that agreement three sub-divisions of Manipur were included in the area which is declared to be under ceasefire. Taking advantage of the ceasefire, the hostile Nagas are doing whatever they like; they are playing like rats when the cat is away. So, the people in these three sub-divisions are very much tortured and harassed daily...

MR. DEPUTY-SPEAKER: You will have to conclude. I have given you more than 2 minutes. Please resume your seat. My sympathies are with you. I cannot help. There is no time.

SHRI PAOKAI HOOKIP : I will conclude by saying that these three sub-divisions, which have been included in the ceasefire agreement, should be withdrawn immediately in the interest of the people there. DR. M. SANTOSHAM (Tiruchendur): I have the misfortune of having the floor when you are in a hurry because the Home Minister has to reply. Therefore, I would like to commence by reminding you that I have at least 15 minutes' time.

MR. DEPUTY-SPEAKER : You will get your party time.

SHRI LOBO PRABHU (Udipi) : 17 minutes.

MR. DEPUTY-SPEAKER : 15 minutes.

DR. M. SANTOSHAM : The Home Ministry has been always handling a very important responsibility, and because of the changing political scene in recent times, the responsibility of the Home Ministry becomes all the more significant and vital. Therefore, the need of the hour is that the Home Ministry should be really dynamic in its action. The changing political scene has created an impression in the minds of the people that, if the Home Ministry is, as it has been hitherto, going to be undynamic in future also, then the country is doomed to a disaster. We are, as it is, on the brink of disaster. Many members have already spoken about it. We are in the grip of three threatening disasters in this country. One is the instability of various Governments. Second is internal insecurity. Third is disunity inside the States and the chances of disintegration. These have resu-Ited because of the political pattern that we have built up and it is necessary that not only the Home Ministry should become active and apply proper remedies in those particular places where these kinds of evils take place but also they should seek reform measures of longstanding nature so that the political pattern itself can change in such manner that and we do not get into the grip of these kinds of evils. The drama of floor crossing we have watched in this country with a degree of shame and certainly the world has watched it with horror. Governments have come and Governments have gone. The transient will O' the wisp Governments just make their appearance and in a few moments because of desertion of political partners or because of separation. we find them disappear. This has resulted

in a great deal of instability. It is not only in certain particular States where this has happened, this danger is existing. I think that such a danger is possible in practically every State in the country and also in the Central Government. We find that all is not very healthy in Delhi either. It will be a calamity of instability spreads and causes downfall of Governmen's in some states and in Delhi at the same time. So it is necessary to analyse the point as to what are the causes of this kind of floorcrossings and instable Governments. I would say that it is all because politics has been built in this country through these years in a pattern in which political affurs practically have become a commercial enterprise - At least very similar to a commercial enterprise. The first and foremost requirement for dabbling in politics when one wants to get into political power, the most important thing, happens to be a very large investment Politics is like any other business; the political personality invests large amount of money, then he has his eyes on the turn over. When he has his eyes on the turn-over, he is always keen about what profit arises out of his political investment that he has made and this goes on to further investment after five years practically on the pattern of a commercial enterprise. If this kind of commercial enterprise is forced on political personalities and as a result of large investment and profit seeking if they are going to gain political power-great political power through which they can create monopolies a power by which they can create merchant princes just out of an order from their pen, the result is "Pettey mind s seeking mighty power." I think the evil in the political pattern of this country is this "Petty minds seeking mighty power and" a remedy should be sought. Therefore, it is necessary that our election law should be changed. The enormous amount of money that people are called upon to spend in elections actually deletes for eligibility those candidates who can be very useful to the society and who can be very useful for the administration of this country. Real thinkers, real scholars and real servants of the people get eliminated out of the lists of candidates contesting elections. Therefore people have no other chance except to select those who can stand the strain of enormous

expenditure. If one has got elected, the first thing he does, the first political work he does, to make a statement regarding his expenditure and I am quite sure that most persons when they make these statements, they are compelled to make a statement which is really not honest. I do not know why we should still keep this hypocritical law. In the recent Nagercoil bye elections the limit that is normally prescribed for a Parliamentary election was exceeded 50 times. That was the total expenditure of the candidates who contested in that election. Therefore I would say that the ciection law should be revised once again so that election expenditure could be controlled and proper kind of people will have an opportunity to contest the election.

The second danger in this country is internal insecurity. (Interruptions) That will affect your party you will stand to suffer. No, we are one of those who sponsored the move that election expenses should be reduced. Rajaji said that candidates should not be put to the strain of taking the voters to the ballot box but the ballot box should be taken to the voters. I hope and trust that the new Election Commissioner will take proper measures to see that election expenditure is reduced substantilly.

15 hrs.

Sir, I was speaking about internal insecurity. In recent times lawlessness has broken out in every State. We have not acted sufficiently dynamically, with the result that those who are indulging in lawlessness become heroes in those particular localities. To preach lawlessness becomes a profitable undertaking for them. This kind of hatred propaganda pays dividends in politics. By preaching hatred, a person bocomes a hero overnight. If such a preson is able to create discord among the people and violence then he becomes a double hero. Lawlessness becomes practically some politician's pastime.

It is necessary therefore that the Law Ministry should take a very serious notice of this situation. Hatred is preached and those who preach hatred become heroes; they get elected; they become Government themselves; and after this they still contin-

ue to nurtare and nurse this class hatred and as a result the Naxalite outrages take place. We have not taken serious notice of these things. We have not taken serious action against these things. Apart from the class hatred, we have also got the linguistic hatred. We have got regional hatred. According to the convenience of politicians they go on preaching these various kinds of hatreds.

Every one in authority from every place has condemned the Shiv Sena. They have condemned only in words and not in deeds. They have not raised even a finger to put down such Senas. I would like to ask one question in this connection. If a person in favour merely condems Shiv Sena in words only and does not do anything to put it down ruthlessly, is he not a hypocrite? Therfore, I would say, if the Government which has got power does not do anything to control such unruly movement on the part of a section of people, they should accept the charge that they are abettrs in the crime. They become abetters to rhe arson. lot and murder which take place as a result of the oactivities of bodies like the Shiv Sena.

Sir, all this happen because of the linguistic hatred which has been preached by a a group of people. It is time that it is put down ruthlessly.

Then I come to the question of religious minorities. It is said that the minorities are well protected in this country. They say, ours is a secular State. I would like to question that statement. I represent the cause of the Christian minorities here. T would like to make the charge that the Christian minorities are being discriminated against If a scheduled caste individual gets converted to Christianity he does not get the usual concessions. But if the scheduled caste person gets converted from Christianity back to Hinduism, he gets back all the usual concessions. A scheduled caste person may become a Christian and then he may become a Hindu. If he gets converted to Hinduism once again he is entitled to all the concessions. There is a law which has been passed in Orissa. It is called Freedom of Religions Act. If it is law for

[Dr. M. Santosham]

freedom of religions, it should apply both ways. It should protect individuals from fraud and bribes inducing them to change from Hinduism into Christianity as well as from Christianity to Hinduism. But the Sta^tute itself provides that when a man who is a Christian scheduled caste when gets converted back to Hinduism he gets all the benefits once again. It means that the Statute itself deliberately induces people in respect of reconversion from Christianity to Hinduism. Therefore this is discriminatory. All the concessions and benefits which he gets as a scheduled caste Hindu when he gets converted to Christianity he must continue to get.

Again, I would like to say a few words about the disunity and disintegration that are facing this country. Apart from the instability of the Governments in the various States, we find that inside the States that there has been a great deal of quarrelling Originally when the States were made into linguistic States we thought that we converted the country into a scrambled egg. When we found that linguistic patriotism was exceeding nationalism, we found ourselves were in the sad predicament of not being in a position to unscramble the scrambled egg. Now we are going to have mashed egg because every State wants to be divided into numerous smaller States. Only the other day, Punjab and Haryana were formed out of one State. We are now going to pass a law making the hill tribes of Assam into a separate State. When that is going ahead, we see still Telengana nuisance. Just like this we go on. In this line there are so many uncooked things still in the boiling pot which will further disturb the Home Ministry. The country, as it were, is getting into dissipation. For all these things, the solution must be found by the Home Ministry and I personally feel that unity and uniformity can be secured in the country only by creating oneness of thinking. And oneness of thinking and oneness of expression can come only through a united, common, conversational medium, namely, language. It is essential, therefore, that we should now resolve that there should be only one language for the administration of the

whole country. If we are going to have two languages side by side, a great deal of disturbance and trouble will be created. We read only in today's morning paper that the Tamil Nadu Chief Minister has announced that there will be a Tamil Nadu Cadet Corps. Cadet Corps is part of our defence programme. If we are going to have a National Cadet Corps and a Tamil Nadu Cadet Corps, all because of language controversy, it is not much of a healthy sign for the nation. Therefore, I would implore and plead with the Home Minister to give permission to the Tamil Nadu Government to use English words of commard by the National Cadet Corps in their area. After all. English has to exist side by side with Hindi according to our accepted decision and there should be no difficulty felt in giv ing permission to the Tamil Na 'u Government to have English words of command for the National Cadet Corps.

MR. DEPUTY SPEAKER : The Home Minister (Interruptions)

SHRI M. N. REDY (Nizamabad) : This is very unfair. The Speaker assured me time.

SHRI SHEO NARAIN (Basti) : I was also assured ... (Interruptions) The Speaker had said I will be the last member to speak.

SHRI M. N. REDDY : How can you disallow me to speak when the Speaker had permitted me?

MR. DEPUTY SPEAKER : I know what you are going to speak. If I give you five minutes, what is the use?

श्री ग्रटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, ग्राप थोड़ा सा समय बढ़ा दीजिये । ग्रागर तेलगाना पर ग्रलग से चर्चा नहीं हो रही है तो ग्रह–कार्यमन्त्रालय पर चर्चा हो रही है । इस पर तो कम से कम वहां के लोगों को बोलने का मौका मिले ।

SHRI SWELL (Autonomous Districts) : Let us extend the time by 15 minutes.

Home Affairs)

MR. DEPUTY SPEAKER : I have already exceeded the time limit.

SHRI M. N. REDDY : Probably you do not have any idea of what happens in Telengana.

SHRIY. B. CHAVAN : The Speaker before leaving the House mentioned that Shri Sheo Narain will be the last speaker. Therefore, he is entitled to get his chance.

MR. DEPUTY SPEAKER : Normally I should not disclose this, but the Speaker has given some instructions. The entire time of this side is exhausted; therefore no more speaker from this side, but only from the Opposition. As I have already pointed out. I would have very much liked to give some time to Shri M. N. Reddy, but we have already exceeded the time...

SHRI M. N. REDDY : Kindly see the proceedings; the Speaker had assured me that he would give me time...(Interruptions)

MR. DEPUTY-SPEAKER : All right, he may have ten minutes.

SHRI SHEO NARAIN : Is this the way you are maintaining the standards of this House ?

MR. DEPUTY-SPEAKER : He will have five minutes. When the Home Minister is speaking for him, what can I do ?

SHRI SHEO NARAIN : It was the decision of the Chair, not of the Home Minister.

SHRI M. N. REDDY : I would like to register my protest at the outset, that Members do not seem to have any idea of the serious situation in Telengana and in spite of the assurance of the Speaker, you have not conceded my request

MR. DEPUTY-SPEAKER : I have already conceded.

SHRI M. N. REDDY : ... I am very sorry about it.

I take this opportunity to refer to the serious situation that has arisen in Telengana, and which has not been properly taken notice of by the Central Government. What has been done so far is nothing compared to the situation that is there. A burcaucratic approach has been made by the hon. Home Minister inasmuch as only a Central team consisting of some ICS officers has been set up as if they would solve the problem by going there. This means that the seriousness of the problem was not at all realised at the Centre. And if we rely on past experience, then I would say that they would realise only when it becomes too late in the day.

I would like to refer to the problem of Telengana and inform the hon. Members through you, sir, what the actual problem It is a problem of broken pledges and is. promises given at the time of the formation of the Andhra Pradesh State. The SRC had recommended that Telengana sheuld be a separate State. After the publication of the report in October, 1955, it was the Andhras who had offered safeguards as a substitute, and on the basis of that the merger took place. I do not want to refer to the details of those safeguards, which were actually put forth by the Andhra leaders; a new concept of safeguards as the basis of merger was put forth by the Andhra leaders and it was later on endorsed by the then Home Minister Shri G. B. Pant on 16th February, 1956, that the Central Government would take care to see that such safeguards were implemented and that they would also give a statutory shape to those safeguards. I am not referring here to the failure of the Andhra Pradesh Government as such, but I am only referring to the failure of the Union Government and particularly the Home Minister.

In order to give shape to these safeguards, three actions were taken by the Home Ministry. One was a Presidential order issued on 1st February, 1958 under article 371 constituting a regional committee for that area to deal with certain subjects as enumerated in the order. Under clause 10 of that order this was what was provided. I wonder whether the Home Minister knows about it; in any case, I myself had occasion to refer to this when I met him persc nally. Clause 10 says : that over and above the [Shri M. N. Reddy]

normal and constitutional powers of the Governor under the Constitution.

"The Governor shall have a special responsibility for securing the proper functioning of the regional committee in accordance with the provisions of this order".

That means that whatever safeguards were provided for in that order had to be implemented, and if there was any lapse or default, it was the function of the Governor, over and above his duties prescribed under the Constitution, to see that those safeguards were implemented. So, the Andhra Pradesh Governor has been vested with an additional power in so far as those safeguards are concerned. But the Governor never interfered in this matter; he never intervened and never tried to see whether they were being implemented or not, and he never tried to inform the Central Government of it.

The second lapse which was committed by the Home Ministry was this. Here was an order which was made in pursuance of a solemn promise made to the people of Telengana, by constituting a statutory body called the regional committee, but at the same time it nat ified the entire effect of that measure in the Second Schedule to the same order. I would invite your attention to clause 164 (g) which says :

> "The sittings of the Regional Committee shall be held in private and within the precincts of the Assembly".

It is exactly due to this undesirable and preposterous clause that the entire proceedings of the regional committee have been kept secret and confidential with the result that nothing could be published and nothing could be brought to the notice of the public or any other authority. I do not know how this diabolic measure was conceived negativing the entire effect of the order. This should have been removed long ago when the regional committee could not function. And this was the order that was made by the Central Government.

Again, I would refer to Schedule 3 and clause 8 (a) which says that where there is a difference of opinion in the matter of implementation of the decisions of the regional com nittee, between the Council of Ministers and the regional committee, it is the duty of the Governor to give his decision on the disagreement and whatever decision he will give in such a situation will be binding on the Council of Ministers But no Governor who has been sent there has taken notice of it so far or was aware of this provision or ever intervened in the matter. The Andhra Pradesh Government or the Andhra leaders might have had their own motives for not implementing the safeguards, but what about the Central Government ? The Central Government or Home the Minister have no such motives in the matter. Therefore, I blame the Central Government and particularly the Home Minister for not ensuring the effective implementation of the safeguards. It is not a case of a small region This region has a population of 15 millions, and therefore, it is a question of 15 million persons. I have been discussing this matter with many members and at the national level the leaders feel that if this demand is conceded or if anything is done to satisfy the demands raised, it would have a snowball effect. But I would submit that they are not understanding the problem. Shri Y. B. Chavan may think that it wou'd have its own repercussion in Vidarbha or in Saurashtra or in North Mysore or elsewhere. But I would submit that the problems are not similar. In this case, statutory guarantees were given to a region as the basis of mercer, and those guarantees have not been implemented. In the other areas, the problem is one of economic bat kwardness. But here something was given but not implemented.

I would refer to another statutory safeguard that was provided, The Public Employment (Requirement as to Residence) Act, 1957 was passed on the recommendations of the SRC as well as the Linguistic Minorities Commissioner. That Act has been passed as an exception to article 16 (3) as a transitory measure, in so far as it relates to Telengana. But during the last twelve years, it was not challenged because it was never implemented. The people from the Andhra region did not experience any adverse effect due to that Act. But when it was thought that it would be implemented, the Andhra employees immediately went to the Supreme Court and the High Court, and the whole thing has been set aside. The decision that was given on the 28th of this month was a very profound decision, in no way less important than that in Golak Nath's case. I have got the decision of the Supreme Court here. The Supreme Court has once and for all decided that Parliament has no authority and is not competent to legislate in respect of a particular region; it can legislate in respect of an entire State but not a particular region. Therefore, now Parliament cannot do anything, although it has passed the Act on the 17th of this month extending it for a further period of five years. Therefore, what is to be done now has to be seen.

Unfortunately, the Supreme Court has struck down only sec. 3 of the Act. We would have been happier if the whole Act had been set aside, but they have not done so; because in that case, the previous Mulki rules, which were in force in Telengana area even after the integration of that area with Andhra in terms of sec. 120 of the S. R. Act would have continued, unless repealed or otherwise modified by this Parliament.

We have now this very serious problem to which I would like to rivet the attention of all the leaders of the Opposition as well as of Government. Here on account of this Act, the benefit we had in Telengana area under the Mulki rules was gone because the Mulki Rules were repealed under sec. 2. But Section 2 is not struck down.

What has happened? Due to the enactment of Parliament, whatever rights we had under the Muiki Rules were taken away. Now this enactment has been held to be ultra vires the Constitution. The Supreme Court itself made certain observations, as reported in AIR 1963, p. 222, from which I would quote a few sentences. As a result of the Reorganisation Act, there was integration of various regions with other regions. They have recognised that particular laws, particular problems of a particular region integrated with advanced States should be taken into account. They have conceded the need to have different kind of legislation in order to bring them on par with the advanced States. They have said :

> "The second ground on which the impugned Act and rules are attacked as offending art. 14 is that after the merger of the PEPSU in the State of Puniab under the said S. R. Act, they continued in force in territories of the erstwhile PEPSU Union, but they have no application in the other parts of the State of Punjab and this, it is said, is a sure ground of discrimination. We see no substance in this objection. Prior to the States Reorganisation Act, 1956, the PEPSU Union and the State of Punjab were two different States. The legislative authorities functioning in the two States were different. Prior to integration, there could be no question of discrimination under art 14 because that can arise only with reference to the law passed by the same authority. And if after reorganisation of the States and integration of the PEPSU Union in the State of Puniab different laws apply to different parts of the State, that is due to historical reasons, and that has always been recognised as proper placing of classification under art. 14".

What has happened is that this Parliament has repealed an Act which was already there, which gave sufficient protection to the Telengana people. On account of this enactment, those rules were gone, Now this enactment when it was intended to be implemented, has been struck down. The result is a serious situation, a stalemate with very serious legal implications flowing from the latest judgment.

I suggest two things here. We should see what can be done under the Constitution. An autonomous region, on the lines of what has been done in Assam, has to be thought of. Secondly, the scope of the Reserved or Scheduled areas under arts. 339,341 and 342 could be suitably amended. I know they relate to Scheduled Tribes. But they [Shri M. N. Reddy]

c in be suitably amended, with an eye on the future. and this area could be brought within the ambit of those provisions for the purpose of giving special protection. These things have to be explored.

Sec. 115 (5) of the S. R. Act envisages an advisory committee as a transitory measure To ensure that all the services a which in egrated with the other States, common gradation list, a common seniority list was envisaged and had to be prepared within a year or two. For thirteen years, 16,000 employees were affected in Telengina. You will be surprised to know sir, that nothing was That was thought of as a transitory done. measure, for a year or two and in any case not more than three years. Again the same advisory committee is now supposed to go to Andhra. In the meanwhile, how many have died or retired or have left service in disgust ? Non-gazetted Andhra tahsildars could become collectors while gazetted deputy collectors remain the same and retire as such Therefore, advisory committees are not going to help. The Home Minister has to take personal interest in the matter and he should visit the State not only as the Home Minister but also as a senior Congress leader because that State also is under the Congress rule. He should take a decision as a statesman, not as a politi-If he takes any other view, he cannot cian. solve the problem. There was one Mr. Prasad who was Home Secretary for a brief period. There are serious complaints from the Telengana employees that during his home secretaryship he has undone what was done by his predecessors. This aspect should be considered by the Home Minister. All the cases which were dealt with by Mr. Prasad should be reviewed so that there will be no scope for any suspicion or doubt. The Telengana agitation people had given an ultimatum that if by 9 April the problem is not solved they would launch direct action in the shape of civil disobedience, self-government at village, taluk and district level, non-payment of taxes and so on and so forth. It is an unprecedented movement in our country. I can personally vouchsafe for it because there are no leaders in it. The leaders have come in very recently. It

was started by the masses, by the students. The organised leadership of all the parties is completely isolated. The leaders had then to echo the sentiment of the masses; otherwise they cannot exist in the districts. It should be viewed from that perspective. The bureaucratic approach of sending a few officers is not going to solve the problem. All the Opposition parties have sent their representatives to Telengana; they are aware of the situation and they are taking more interest but what has been done on behalf of the ruling Congress Party ? They should not think of personalities or prestige if they do not want the movement to have a snowballing effect and if they are serious about integration. It should be solved with the statesmanship it requires. Personalities should not come in the way because it is the future of the State that is of far more importance than anything else. Therefore, I make this request to you, Mr. Speaker, to constitute a committee of leaders of the all parties to go there and let us know what is happening. Let us not depend upon the reports of the State Government or the Central Intelligence agency. It is a crisis People have no confidence of confidence. in the State Government and it is against them there are these complaints. So, those who come should do as third parties with all magnanimity and with a desire to understand the problems and solve them and they should take responsibility on themselves to implement the safeguards because we know what happened to the safeguards given over a period of time. What happens after 1972 is also a factor to be reckoned with. Therefore. I suggest that the Leaders of the Opposition parties should also be involved in this to inspire confidence in the people that whatever injustice done to them would not be repeated. Not only justice should be done but something more should be done by the State Government and also by the Central Government; they should understand that all the parties are viewing the matter with the fullest sympathy. This should be brought to the notice of the people of the Delay in action would certainly State. result in disintegration to which you are all against. So, when you consider Telengana, Mr. Home Minister, do not consider what would happen in Vidarbha or Saurashtra. You confine yourself to the problem of Telengana and you will be able to solve it. If you bring in other regions and personalities, then you will not be able to solve it because you will not be able to exercise a dispassionate and disinterested judgment in the matter. Therefore, I appeal to you that you should visit the place or you may send some responsible leaders to know what is the problem. Not only political leaders but all others who are associated with the agitation or who are interested in the welfare of the State should be called and consulted as to how to proceed with it.

15.29 hrs.

[Mr. Speaker in the Chair]

I would only like to quote one sentence from a great leader. Some members said this morning that it is after all a movement which was started by a few persons, a handful of persons. I would only bring to the notice of the Home Minister and the House what a veteran Congressman, who is more than 80 years, who is like Rajagopalachari to Telengana, an elder statesman, who has nothing to seek, no axe to grind, who has no ambition even if something happens to the State, has said recently, a few days ago, especially when it has been pointed out that this movement is started only by some vested interests, or a handful of people. He said : I quote from the statement of Mr. K. V. Ranga Reddy :

> "It is wrong to say that only a handful of people in Telengana are agitating for separation. The fact is that excepting a handful of Telenganites attached to the apron-strings of the Government, all others in Telengana are bestirring themselves for separation : and this must be realised."

So, it is a very, very serious problem. The press also is full of this news. In the papers from Hyderabad, except the Telengana agitation, there is nothing This morning only I even showed some of these papers to Shri Vajpayee. In the Delhi press, we find something somewhere; this is giving a very distorted picture in Delhi of what is happening in Telengana. Therefore, some senior Congress MPs should go there; they could have visited those places already. But you have not sent anybody to see what is going on there, because it has been the habit of the Central Government to tackle the problem when it becomes too late. łn. fact, you are forcing the issue by your inactions inertia and apathy You do not want to displease persons, personalities, politicians and all that. If you go into the politics of this issue, it would never be solved, and ultimately you have to take a decision against your own conscience and pleasure. Therefore, I once again request the Home Minister to view this matter with the gravest concern and see that something is done before it becomes too late.

भी शिव नारायएए (वस्ती): अध्यक्ष महोदय, मैं मगवान को धन्यवाद देता हूं कि आप कुर्सी पर लौट ग्राये और ग्रापकी मौजूदगी में मुफे बोलने का अवसर मिला।

अध्यक्ष महोदय, मैं होम मिनिस्टर साहब का ध्यान दिलाना चाहता हूं कि गत साधारएग निर्वाचन के बाद से जब से विभिन्न राज्यों में विरोधो दलों की सरकारें बनी हैं, गृह मत्रालय की समस्यायें बढ़ गई हैं- राज्य और केन्द्र का क्या सम्बन्ध हो, यह प्रश्न मी खड़ा हो गया है। इस पर नये सिरे से विचार करने की ज़रूरत है। यह बड़ा गम्भीर प्रश्न है। आप उस स्थान पर बेठे हैं-जहां सरदार पटेल बैठते ये, जहां पं० गोविन्द वल्लभ पंत बैठते थे। उन का नाम आज इतिहास में अमर हो गया है। मैं आज गृह मंत्री श्री चब्हाएग से अपील करना चाहता हूं कि उन महान नेताओं की तरह से इस आसन पर बंठ कर आप देश के शासन को मजबूती के साथ हैंडल करो।

अध्यक्ष महोदय, कुछ, राज्य सरकारों के रुख से लगता है कि वह केन्द्र को कमजोर करने पर तुली हैं। यह खतरनाक रुख है। केन्द्र सरकार को ऐसे राजनीतिक हषकण्डों का जवाब देना चाहिये। अगर आप ढीसे रहे तो इस देश की खेरियत नहीं। आप के पास होम

[श्री शिव नारायए।]

मिनिस्ट्री के अफसरों की फाइलें आती है, लेकिन मैं गांव गांव में घूमता हूं, सड़कों पर घूमता हूं, आज सारा देश प्रापकी तरफ झांख लगाये हुए ई, अगर आप ढीले पड़े तो इस देश की खैरियत नहीं । हमारे दुश्मनों की निगाह हमारे देश की तरफ लगी हुई है, पाकिस्तान का नमूना आपके सामने है, चीन का नमूना आपके सामने हैं, रूस का नमूना आपके सामने है । इस वक्त हम खतरे से बाहर नहीं हैं । अध्यक्ष महोदय, मैं आपके द्वारा इस सरकार को सावधान करना चाहता हूं–आज तेलंगाना में क्या हो रहा है । ये वामपन्थियों के बोए हुए बीज है–यह गलत बात नहीं है । इस लिये आपको इस समस्या को बड़ी गम्भीरता के साय लेना होगा ।

तीसरी बात-गृह मंत्रालय को साम्प्रदायिक और राष्ट्र विरोधी तत्वों के विरुद्ध तात्कालिक कार्यवाही करनी चाहिये आपने कानून तो बहत बटोर लिये हैं, अब उन कानूनों को लागू करना चाहिये। एडमिनिस्ट्रेशन को टाइटन करो। मुभ से पहले जो कम्युनिस्ट मैम्बर बोले-उन्होंने जिस भाषा का इस्तेमाल किया मारतीय संस्कृति का उन को कितना ज्ञान है. उन के भाषाएा से जाहिर होता था। इस देश के साथ उन का कितना सम्बन्ध है-उनकी भाषा से जाहिर होता था। वास्तव में इस देश के साथ उन का कोई वास्तानहीं है। जब 1967 में बंगाल का फगड़ा पैक्ष हआ था, मैंने श्री ग्रजयमुखर्जी को इस हाउस के अन्दर गालियां नहीं दी थीं। तब मैंने कहा था–अगर मैं बगाल में होता तो I would have given a long rope to Mr. Ajoy Mukerjee and he would have hanged him self by his own rope. उस समय 18 दिसम्बर के पहले आपने मी गलती की यी-–होम मिनिस्टर साहब। धर्मवीर ने भी गलती की

थी, वरना वह मामला आन-दी-फ्लोर डिसाइड होता ।

मैं गृह मत्री जीका ध्यान भ।षाकी ओर दिलाना चाहता हैं। इस देश की कोई मध्या नहीं है-हमारा विदेशों में कितना अपम'न होता है। श्रीमती विजय लक्ष्मी पडित से बड़ा लीडर हमारे यहां कोई नहीं रहा है । वह यू०एन०ओ० की प्रेजिडेन्ट रही हैं। जब वह रूस गई और अपनी माथा में नहीं बोल पाई तो वहां के लीडरों ने उन से मिलने से इन्कार कर दिया था। मैं यह बात इस लिये कोट कर रहा हं कि भाषा के नाम पर हमारा हिन्दुस्तान कितना बिखर गया है। मैं अध्यक्ष महोदय, हर हिन्द, मूसलमान, सिख, ईसाई से कहना चाहता है कि इस देश में एक भाषा बोलो-चाहे उदू बोलो, संस्कृत बोलो, चाहे जो बोलो....(व्यवधान)अपनी एक भारतीय भाषा को ग्रपनाओ, एक लिंक मापाको अपनाओ । मैं त्रिगूगासेन साहब को घन्यवाद देना चाहता ह - जब उन्होंने कहाथा कि इस देश में प्रत्येक आदमी अपनी मातभाषा में एम० ए० तक पढ सकता है। मैं उस एक शिक्षा मंत्री को बधाई देताहु, भागवतभा आजाद को भी बधाई देता हं, उन्होंने भाषा के प्रश्न पर एक महत्वपूर्एं कदम उठाया ।

ग्रहमंत्रालयको राष्ट्रीय एकता समिति कीसिफारिशों को लागू करनाचाहिये।

''कहता बहुत मिले, गहता मिले न कोय।'' मैं हर पार्टी से प्रार्थना करता हूं, जनसंघ, स्वतन्त्र पार्टी, कम्यूनिस्ट सब से कहना हूं कि जब आप इन्टीग्रेशन कमेटी में थे, उस समय क्या सोच रहे थे । जिस हिन्दुस्तान को महात्मा गांधी ने बिना खून-खराबे के, बिना एटम-बम के, बिना पिस्तौल के आजाद कराया, 1942 में उन्होंने नारा दिया-क्विट इण्डिया, डू और डाई-मैं चव्हाएा साहब से अर्पाल करना चाहता हू कि उस रेजोल्यूशन को मत भूलो, इस देश को एक सूत्र में बांधने केलिये उस को आधार मानो—-

''मेरी नाक कटी तो कटी, पर अपनी नाक बचा लेना।'' सुपर्एंखाने ये झब्द रावएग को कहे थे और रावएग जैसा पंडित उस को नहीं समफ पाया। मैं तमाम पार्टियों के लीडरों से और होम मिनिस्टर साहब से अपील करना चाहता हूं कि देश की नाक न कटने पाये।

अ'खरी बात मैं यह कहना चाहता हं-बड़ी गम्भीर समस्या है-हमारे डा० कर्एा सिंह बड़े विद्वान हैं, जब वह विश्वधर्म हिन्दू सम्मेलन का उद्घाटन करने पटना गये-अछूतों के उद्धार केलिये जो शब्द आपने वहां पर कहे वे सराहनीय हैं। राजा कर्एा सिंह, उनको मैं राजा कहता हूं, वह धर्म रक्षक हैं, संस्कृत के पंडित है, उनसे बड़ा कोई पंडित नहीं है, उन्होंने पटना में जाकर धर्म सम्मेलन में कहा कि छ आ छत को समाप्त करो । उन्होंने बडी जिम्मेदारी की बात कही है। छुआछूत को समाप्त करने का काम राजा ही कर सकता है, कोई गरीब नहीं कर सकता है। ऊपर से ही इस चीज को चलना चाहिए। तो जब उन्होंने इस बात को कहा तब हमारे स्वामी शंकराचार्य जिनका नाम तो है शंकराचार्य लेकिन जो उन्होंने काम किया वह है छोटेचार्य जी का। मैं वाजपेयी जी को भी धन्यवाद देता हं वे एक पंडित की हैसियत से यहां पर बोले, जनसघ के प्रेसीडेन्ट की हैसियत से बोले और उन्होंने वहत ठीक बात कही। जो भी कोई सही बात कहेगा, मैं उसका साथी हूं। मैं इमानदारी के माथ कहना चाहता हूँ कि शंकराचार्य जी ने न केवल हमारी बल्कि सारे इम देश की नाक कटाई है। आज हरिजन समूदाय को उस पर बहत दूख है। मैं अध्यक्ष महोदय से इस पर दो घंटेकी चर्चा की मांग करता हूं। अगर म्राच्यक्ष महोदय की अनुकम्पा हो जाये तो यहां पर दूध का दूध और पानी का पानी हो

जाये ।...(व्यावधान)....अब मैं धर्मकी बात छोड़ताहुं।

आखिर में एक बात और कहना चाहता हंकि मेहरबानी करके, आपने जो यू० पी० की पुलिस बंगाल भेगी है उसे वापिन बूला लीजिए। उम दिन प्रो० बरुआ साहब ने बड़ा अपमान किया और कहा कि यू० पी० की पुलिस बड़ी निकम्भी है। उस पुलिस में हमारे बेटे और आपके बेटे ही हैं। क्या वे सब निकम्मे हो गए ? हमने आपको जवाहरलाल नेहरू – दिया. लाल बहादुर शास्त्री दिया और श्रीमती इन्दिरा गांधी दिया। आज ये हमको कहते हैं कि नि⊺म्मे हैं। आज भी हमारा जो चे फ मिनिस्टर है वड हिन्दूस्तान में सबसे सीनियर लीडर है, वह बेचलर है। उन्होंने यू० पी० में उद्, अंग्रेजी, हिन्दी और संस्कृत. इन चारों माषाओं को पढने के लिए एलाऊ किया है। शपथ लेने के सम्बन्ध में जो बात हई वह एक दूखद बात है, हम उसपर दूख प्रकट करना चाहते हैं। यहां पर जब उस दिन चर्चा हो रही थी तो हम उसपर बोलना चाहते थे लेकिन कहने की इजाजत नहीं मिल पाई। मैं उर्दुमी जानता हः

> न पेमां शिकन हैं न गद्दार हैं हम, बतन परवरी के खतावार हैं हम ।

मैं वह वह शेयर पढ़ सकता हूं जिनको मुल्ला लोगभी नहीं समफ सकते हैं। उदूँ भाषा सभी लोगों की है। हिन्दू मुस्लिम, सिख, ईसाई. सभी की यह भाषा है। कश्मीर से लेकर कन्या कुमारी तक, सभी जगह फैली हुई है।

अन्त में मैं अध्यक्ष महोदय, आपको घन्यवाद देता हूं कि आपने आज मेरी नाक रख ली। मैं होम मिनिस्टर को मी बधाई देता हूं और चाहता हूं कि वे मजबूती के साथ इस देश की रक्षा करें। इस मुल्क की हिफाजत आप के ऊगर है।

भी एस॰ एम॰ जोशी (पूना) : अष्यक्ष महोदय, कब्ल इसके कि गृह मन्त्री अपना भाषएग शुरू करें, एक चीज की तरफ मैं उनका ध्यान आकृष्ट करना चाहता हूं। मैं सम भता हं कि गृह मन्त्री और उनकी हकूमत चाहती है कि मालिक और मजदूर, एम्प्लाई और एम्प्लायर, के बीच में म्रच्छा ताल्लुक रहे। मेरी राय में तो जो कुछ हुआ है उससे यह साबित होता है कि जो यूनियन्स आपने डि-रिकग्नाईज की हैं, जिन यूनियन्स की रिक-ग्निशन को आपने वापिस ले लिया है. उन पर दोबारा विचार करने का समय आ गया है। अब म्रापने जो पालिसी सिम्पेथी की या लीनियन्सी की रखी है वह मी जल्द से जल्द कार्यान्वित हो, इस बात की भी बहत जरूरत है। यह मी एक रियलिटी है कि जो यूनियन्स हैं उनके पीछे मजदूर हैं। इसलिए इसके बारे में अगर नीति को साफ किया जाये तो बहत-ही अच्छा होगा।

मन्त में एक बात और कहना चाहता हूं कि दिल्ली में जो कुछ पुलिस ने किया था-उसको चाहे स्ट्राइक कहिए या जो मी कहिए, उसके सिलसिले में आपने बहुत से लोगों को सस्पेन्ड कर रखा है। उन लोगों को और उनके परिवारों को आज उससे बड़ी परेशानी और चिन्ता है। मैं समफता हूं आप को मी उनके लिए थोड़ी सी चिन्ता होनी चाहिए। उन लोगों को बहाल करने के लिए अब आपको कोई न कोई कदम जरूर उठाना चाहिए। यह मेरी आपसे प्रार्थना है, हालांकि मेरा उनसे कोई ताल्लुक नहीं है।

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, I thank this hon. House for debating these Demands for more than nine hours spread over three days. The debate started with a very serious speech by the hon. Member, Shri Lobo Prabhu, and ended on a very lively note. MR. SPEAKER : The tension must be removed.

SHRI Y. B. CHAVAN : Sir, I do not propose to go into every small detailed criticism that was levelled against the Home Ministry but would take a general review of some of the points that were made by hon. Members and leave the details to be examined further by me so that I can communicate, if necessary, about those particular points to the hon. Members who made them.

When I say that I would like to take a review of the last one year, I do not propose to confine myself only to what happened in the last one year only. Unless we take a review of a longer period, it will be very difficult to see the real perspective of things that we have to take into account in future.

The year that we passed through has been a very eventful year in which very significant things had happened which are going to have their bearing on future events as well. I know, in this last year many powerful forces were at work in our country. If I can repeat what other hon. Members said, we are passing through a very difficult phase of our history. Some of these powerful forces are very welcome. They are forcing and ensuring change in the country but there also some forces which are threatening to be dangerous to the country.

If we just take for illustration what happened in the mid-term elections, there was certainly one very good thing in this. With all the defects of instability and uncertainty that we are facing in the country, one guarantee that offers itself as a result of these elections is that the pcople in this country are very much certain of themselves. They have given their verdict and showed that the democratic processess in this country have come to stay.

But, at the same time, even during the very process of these mid-term elections, certain things have been happening which are pointing towards very unhealthy things in our social, political and economic life. As we are all aware, in some of the States the poorer sections of society were prevented from going and exercising their right to vote. It merely throws a floodlight over some of the weaknesses in our whole body politic. At the same time some of the divisive forces, which have asserted themselves in our life, like communalism and regionalism are showing us the dangers that we are likely to face in the years to come, I just took as an illustration a very important event in our national life, that of the mid-term elections. which is pointing towards the forces of strength and also the forces of weakness.

These forces are, in a way, a challenge and we have to see exactly as to how we propose to deal with these threats that are facing us. I would like to explain the underlying philosophy or the considerations which influence our policies and direct us to go in a particular direction.

I would like to take event after event, questions after questions, if I can. First of all, I would like to point out that during the last year, we had to deal with the problem of runnig the administration under President's Rule in nearly five States, to begin with Haryana, followed by West Bengal, Bihar, U. P. and Punjab. I must say that the President's Rule period was, really a challenge to the democratic processes in a sense in these State and though the proper legislature were not functioning we met it in a democratic way through the Consultative Committees composed of Members of Parliament. We had to overcome one wrong conception about the President's Rule, that was many people's view that the President's Rules was a mere caretaker administration. It is true that major policies of taxation or policies reflecting the lives of the millions of people cannot be formulated by such administration. Even then, being of caretaker nature was a rather negative approach to the problem of administration and, we did not take it that way but wanted to undertake certain progressive social measures also. I must thank the hon. Members of the House who happened to be the members of the Consultative Committees. We met, practically, in every State more than twice and functioned as informal legislatures. There

were criticisms, angry exchanges and interruptions -- I am looking at Mr. Jyotirmoy Basu on the other side-and even then, I must say, we under took certain important social legislation as well.

I can make a reference to one very important legislation that we undertook in the case of Bihar. The problem of land alienation had become very diffcult in the tribal areas of Bihar. A team was appointed to go into different aspect of the problem and, based on those recommendations, certain legislation was passed, I think in the form of the President's Order. I can say that though, by itself it may not be a complete thing, it initiates a new process of legislation which will protect the interes of tribals in that particular area. Economic in security had become a very important root cause for the discontent and trouble in the tribal areas. I just made a mention of the President's Rule in these States and our approach, towards it because that was a major event during the last year.

After that, certainly, some new problems have arisen. One other thing that I would like to make a mention of--I do not want to take time of the House on that particular aspect--is the problem of Assam reorganisation. This honourable House had an opportunity of the discussing the matter and, unfortunately, because of certain happenings, this House will have anothe opprtunity to discuss the matter again sometime, if the House approves, possibly sooner than later.

This problem is also a very difficult challenge to us becuase the eastern region of this country is of crucial importance to us from the national security point of view and the problem of discontended people in that region is the greatest danger to security. Therefore, we tried to find a solution and succeeded in evoling certain consensus on which was based the Twenty-Second Constitution Amendment Bill which we discussed in this House.

The other problem that we continued to face in the last year was the problem of insurgency in two areas, one in Nagaland and the other in Mizo districts. I would like [Shri Y. B. Chavan]

to outline again the approach that we adopted towards this problem. In these areas of insurgency it is not merely the sanction of force or the use of force that is going to help us. It is a political approach combined with the sanction of force which is going to help us to solve the problem. But such methods do not produce results very quickly.

That takes some time. I must say that it grinds slowly but it grinds small as they say. This approach of combining the political approach with the use of force, has given some results in Nagaland recently.

SHRI HEM BARUA (Mangaldai) Nagaland is not under you.

SHRI Y. B. CHAVAN : Even in the matter, the Home Ministry has a certain role to fulfil.

SHRI HEM BARUA : We want that to be under you, but then it is under the Ministry of External Affairs.

SHRI Y. B. CHAVAN : It is not a question of being under me or under 'A' or under 'B' or under 'C'. It is a government's problem--the problem of insurgency. Maybe, the administrative problems of Nagaland are under the Ministry of External Affairs, but there are many aspects of the problem which the Home Ministry has to deal with. There is nothing wrong in that. Certainly the administrative coordination is done by the Ministry of External Affairs (*Interruption*) That point was discussed in the House before.

As far as Mizo district is concerned, there also we found that dealing with the problem merely by the use of force was not going to give results and that it had to be combined with a certain political approach, and I must say that, that policy is giving us very good results in Mizo area as well.

I am merely mentioning some of the p_1 oblems because it is much better that when we take a review, we see the major landmarks of the problems of the country.

There is another problem which is being discussed in the country today, and that is the problem of communalism. Many things have been discussed and said on the floor of the House. I do not want to repeat the same things again because it would be repeating the hackneyed phrases which is not very good for the purposes of this debate. But we must not miss one point that, in the course of the last 20 years, there is a particular trend that manifest itiself in the problem of communalism. I do not want to give datailed statistics, but I can mention the trend. After 1947, the graph of the incidents, if I my say so, showed a very sharp decline. It went on decreasing and decreasing upto 1960. But in 1960 graph the started going up and. I think. it was the highest in 1968. Personally I do not want to say whether party 'A' or group 'A' is responsible for this because that would be rather an over-simplification; I know that. That is a wrong approach. But I have no doubt that the incident rose from the time of communalisation of politics for the purpose of elections, etc., when communal approaches were made use of -- that started round about 1960 .

SHRI HEM BARUA : You have said what you did not want to say.

SHRI Y. B. CHAVAN : Have I said that ?

SHRI HEM BARUA : Yes.

SHR1 Y. B. CHAVAN : I have succeeded in conveying what I have to convey, I have done well. But that is not the point. The main point is this. When we analyse the causes of communal incidents, certainly there are certain suspicions on one side or the other: there are sometimes some local reasons for these troubles which have to be gone into. There are certainly failures of administration also in taking preventive action, etc. These reasons are there. But the basic cause, as far as I can see, is communalisation of political thinking. That is mainly responsible for the present communal problem. This communalisation is on both sides. Why only both sides, it is there on all the sides

SHRI OM PRAKASH TYAGI (Moradabad) : Foreign hand.

SHRI Y. B. CHAVAN : Once upon a time, all of us in this country believed that the communal problem-Hindu--Muslim problem--was there because of British intervention. I have ceased believing in that theory now because Britishers left this country 20 years before and even now we feel that communal problems are there and they are increasing. It is no use blaming some third party, some foreign party, for this. In this matter all of us have to search our hearts, whether our thinking is right or wrong. That is, really speaking, going to be the main test in this matter.

16 hrs.

Hon Member, Shr. Vajpayee, made a reference this morning to some remarks made by some other members. I think, the remarks made by some other members blaming that the Dayal Commission were labouring under some sort of prejudices were very very unfair because the Dayal Commission consisted of three eminent persons. I do not want to go by the religions of these persons. For the information of this House I must say that the three Members belonged to three different relsgious groups. Thereis no question of the Commission being influenced or led any religious prejudiced in this matter. Therefore to label this Commussion as prejudiced is not correct. I am prepared to acc.pt that this Commission is making an impartial and objective assessment of what happened. It is true that the Commission has said that there was no preplanning as far as the incidents were concerned. I think many detailed recommendations that this Commission has made are a matter of very important study and scrutiny. The important suggestions and recommendations that the Commission has made have to be gone into. We have sent it to different States. On some of the recommendations that we have ourselves to consider, we have started examining this matter Administrative steps that are required, the political steps and the educational steps that are required--all these matters have to be gone into. I made a reference to this because the hon, members made a reference to it.

Dayal Commission's work is not yet complete. They have merely considered so far only incidents of Ranchi and Jammu and Kashmir. Now they are discussing some of the problems in Maharashtra. Particularly, four States stand out in this trouble. They are Bihar, Uttar Pradesh, Andhra and Maharastra. These four States have made very unfortunate contribution towards this problem. The States have to take a very serious note of the situation.

Another problem, a debate about which is going on in the last few years, if I may say so, after the 1967 Elections particularly is the problem of Centre-States relations. I do not propose to say anything which possibly might prejudice the consideration of this question with open mind in days to come because very recently the Standing of Committee of the National Integration Council has considered this question and have decided to study this problem in depth. At the same time, I would certainly like to give a general outline of the problem which we face. I think it is true of all Federations that this sort of debate continuously goes on about the relations between the States and the Centre. It has happened in other Western Federations. There is nothing unnatural that such a debate should go on in this country as well. There is nothing wrong about it. It should go on. But what should be the criteria for this study ? That is, really speaking, the most important question. In a country like ours some people think that this problem has arisen because of the political results of the elections of 1967 when the state of the same Party having rule in the Centre and the States ended. It is attributed to the new situation that has arisen because Governments of different colours are coming up in different States and the Centre is Controlled by one political party. It may have perhaps emphasized the debate. But I personally do not believe that the problem has arisen because of that. I have to say that to maintian that the problem has arisen because of governments of different colours coming in the States is not a statement of fact. Otherwise, they would say that it is rather over-simplification of the problem. Possibly you can bear me out that even before the 1967 elections when there were

271 D.G. (Min of

[Shri B. Chavan]

Congress Governments in all the Stres, there were problems of Centre-State relations.

SHRI ATAL BIHARI VAJPAYEE : It is a family problem.

SHRI Y. B. CHAVAN : They were not family problems. Let us see what are the problems. You yourself headed an important States of India. I had the privilege of heading another State. We know we had problems. The problems are the problems of economic advancement and economic progress. That is, the basic problem because we feel different States are at different levels of development. They have got their own problems, their own requirements which need to be supported by the Centre. This is not the first time that the problem is enunciated. The problem is more emphasized. It has become more acute. Rather I would not to say acute, it is argued rather strongly now adays. It is finding expression in stronger and firmer terms. Not that the problem is a new one. It is called a domestic party problem. That is what hon. Shri Vaipavec has said. It is not a domestic party problem. Really speaking, it is a national problem. In respect of Centre-State relations, certain frank talks should be held Arguments should be made. All points of view should be carefully examined and any conclusion that seems reasonable should be arrived at. But when we look at the problem as Centre versus State, then it does not remain a problem of Centre-State relations. I am not mentioning any particular Government or any particular party in this matter. But what we have to take care is to see that we do not treat this problem as Centre--versus-State, because then the very perspective is completely changed.

SHRI RANGA : That also is there.

SHRI Y. B. CHAVAN : That problem is also there. We have to consider all these things. There is also a theory that all the States are in a way some sort of nationalitizs. This theory, we have to remember, ultimately aims at weakening the Centre. I do not want to speak exclusively for a strong

Centre etc. Our intention is to evolve a sort of cooperative federalism in this country. We do not want to have a situation where the States are pulling in their own directions weakening the Centre. That is the basic question which we have got to answer and answer objectively. Our aim should be a cooperative federalism giving every State the opportunity to express its own personality. I think this problem of Centre-State relations is becoming a problem of underdeveloped economy of the country; basically it is that problem.

SHRI UMANATH (Pudukkotai) : It is a problem of difference of fundamental policy as between Government of different States.

SHRIY. B. CHAVAN: When you say that, I would like to meet that argument. It is a view of one party. I am not criticising that particular point of view. Some people say that they are some sort of nationalities and they must be allowed to have their independence...

SHRI UMANATH : There is a question of land reforms in Kerala. They have got a view. They have sent the Bill to you for concurrence. You have refused concurrence This is a fundamental reform on the question of land. It goes on between the Central Government and the State Government and there is no finality.

SHRIY, B. CHAVAN : I will come to that. I may tell one thing to the hon. Member. The basic principles in Kerala legisation are not opposed to by us. We have concurred with it. Yet. there are certain technical matters which require further examination and clarification. I have had discussion on the Bill of the Minister-in-charge of the particular Bill from Kerala and I am telling this as responsible Minister that as far as the principles of the Bill are concened, we are not opposed to it. There are some issues which have to be sorted out with half-a-dozen Ministrics. Naturally it becomes rather difficult where the problem of international trade are involved in this matter

AN HON. MEMBER : It takes more time.

SHRI Y. B. CHAVAN. Taking more time does not mean that we are opposed to it.

SHRI S. M. BANERJEE (Kanpur): How long ?

SHRI Y. B. CHAVAN : May I say that some aspects of it are being considered even now ? I could see that point. We are looking into the problems without any further delay so that the Bill will be cleared.

The hon. Member there said that it is a question of principles which are involved. What are the principles involved in Centre-State relations ? It is not a principle involved here that any functioning democracy must have a little strong Centre ? Hon Members themselves philosophically crave for a democratic Centralism. I hope I am not wrong.

SHRI RANDHIR SINGH : They believe in the Dictatorship of the Proletariat.

SHRI UMANATH--rose

SHRIY. B. CHAVAN : You do believe in democratic Centralism. When there is a Government of another party at the Centre, you talk of something else.

SHRI UMANATH : Even if our party rules, we will retain Foreign Affairs. Communication and Defence and leave the rest to the State Governments.

SHRI Y. B. CHAVAN: Now we are going into the merits of the case. I do not want to express an opinion on that. I just wanted to discuss this matter generally. But I won't say anything which will prevent objective consideration or examination of this problem....

SHRI JYOTIRMOY BASU (Diamond Harbour): That is why you want to run parallel police force all over the country.

SHRI Y. B. CHAVAN : That has been discussed many a time. He mentioned about the CRP.....

SHRI JYOTIRMOY BASU : There is

border security force, industrial security force, railway protection force, anti-Communist force....

SHRI Y. B. CHAVAN : I have no anti-Communist force because it is a negative way of thinking and I do not think negatively. Border security force, central reserve police and industrial security force are all different forces having independent roles and I think they are very necessary.

SHRI JYOTIRMOY BASU : Under the same controller.

SHRI Y. B. CHAVAN: About the Centre Reserve Police, I have made our position very clear. This is a Union Force and it is a Central, National Armed Force. But it will not be imposed on any State Government. They are free not to have it.

SHRI JYOTIRMOY BASU : Let us see how you act.

SHRIY. B. CHAVAN: Certainly. But at the same time, you cannot object to our stationing it in any part of the country. You cannot deny that force the right to protect the central property or central project, etc. when the managements of those projects feel the need for protection. How can we refuse that to them ?

SHRI UMANATH: That has got to be there for State industries also. Why do you differentiate between State industries and Central industries? They are also national industries. If the State property can be protected by the local police, the Central property can also be protected by them,

SHRI Y. B. CHAVAN: In that case I will not impose it. I am not differentiating between State and Central industries. If the State wants the Central Reserve Police for protecting their industries, we are prepared to give them.

SHRI UMANATH: That will be at the request of the State Government. So also, State police will protect the Central property at the request of the Central Government. SHRIY. B. CHAVAN : I am not saying this in a spirit of controversy. It is a question of trying to understand it.

SHRI INDRAJIT GUPTA (Alipore) : This should be clarified because we want to know for future debate. Does the Hon. Minister mean to say that in the case of Central undertakings, irrespective of whether the State Governments seek the help of CRP or not, the CRP can unilaterally go to protect those undertakings ? What exactly is the position ?

SHRIY. B. CHAVAN: There is no question of the CRP deciding itself and doing things. Suppose the management of a Central project feels that they need the help of the CRP and they ask for it, then will it be right or wise to refuse it?

SHRI INDRAJIT GUPTA : They can feel genuinely so only if the State Police is not available for protecting them.

SHRI Y. B. CHAVAN : These are matters of detail Some conventions can be thought of.

SHRI INDRAJIT GUPTA : This is what happened in the recent case.

SHRIY. B CHAVAN : In regard to the recent event, the facts are not fully known to me at least and therefore I do not want to pass any judgement with regard to things that have taken place recently. These are all matters of detail which can be discussed.

SHRI RANGA : It is not a fact that in the Central projects people from all States whose mother-tongues are different from the local language are employed whereas in the case of State projects mostly people whose mother-tongue is the same as the language of that State are employed because they are mostly people hailing from that particular State. Whenever there are quarrels as between different sections of people or between local people and outsiders, they have got to be protected and they can be protected better by the Central Security Force than by the local police force. Secondly, is it not a fact that when we were considering a particular piece of legislation on the floor of this House, we did consider the adequacy or otherwise of the present powers that the local Governments have got over Police in maintaining law and order?

We felt that there would be need for this special security police and therefore, we passed that law.

SHRIY. B. CHAVAN: I agree with the conclusion of the hon member, but I would only add a footnote, that this is only one of the aspects. Also I can not say that in the state undertakings only people from the State concerned are employed. That is not so.

SHRI RANGA : Mostly.

SHRI Y. B. CHAVAN : In private sector also, in individual industries, at the present moment, there is such a social mobility in the country that even in one private industry there are many people from different parts of the country. Bombay, for instance (Interruptions).

AN HON. MEMBER : Shiv Sena.

SHRI Y. B CHAVAN : If it is true of Bombay, it is true of Madras also.

SHRI PILLO MODY (Godhra) : From the clarification sought and given, it has not become clear to me whether he is categorical in assuring us that the Central Government projects, no matter in what State they are located, will be protected by Central Government instruments and that is the first charge on him and his Ministry. We want an assurance on this without prevarication.

SHRI UMANATH : We do not want any such things.

SHRIY. B. CHAVAN : I would say that he is unnecessarily introducing sharp overtones into this matter.

SHRI INDRAJIT GUPTA: Day in and day out, he runs down these public sector projects. Why does he want them to be protected ? SHRI PILOO MODY : We do not want any more losses than there are already.

SHRIY. B. CHAVAN: I would suggest to Shri Indrajit Gupta to encourage this process, now that they have started taking interest in them.

SHRI RANGA : Whoever has said that Central projects belong only to the Congress Party or the Communist Party? They belong to the whole nation.

SHRI UMANATH : Equally the State projects are not the property of only one party; they are the property of the nation as awhole.

SHRIY. B. CHAVAN : I would, in passing, make a mention of a very general trend that has created many political difficultics in the last two years, namely, the problem of defections. As hon, members arc aware, as a result of a Resolution passed by this House, a committee was appointed to go into this and it has produced a very important report. I know the process of defections is still continuing. In that committee, we could not come to any major conclusions about the problem of defections as such. It was felt that it was not on the basis of legal action but the agreement of political parties to lay down certain principles on the basis of which we could develop new traditions and conventions which could tackle this problem.

This problem has created a problem of another type, namely, the controversy going on about the role of Governors in this country.

SHRI RANGA: So far as defections are concerned, any assurances would be coming from him about the future.

SHRIY. B. CHAVAN: This is not a question on which any party or individual can give an assurance, unless there is some basic understanding on all sides.

SHRI PILOO MODY : Can be give an assurance that there would be no defections from his party ?

SHRIY. B. CHAVAN; It is not defection from my side or defection from other side. It is a national defection, as a matter of fact ...

SHRI RANGA : It is not a national defection.

SHRI Y. B. CHAVAN : Shri Vajpayee made a specific mention of the role of Governors. I know there may be some difference about the interpretation of the Governor's role. I would not look into the past, as to what happened in different States in the last two years; but I would certainly look to the future. One matter which has been argued over and over again is the use of the discretion. He quoted my speech during the debate on Madhya Pradesh affairs two years before. I have it with me. I was dealing with a particular problem that was raised, and was mentioning about the discretion specifically given by the articles of the constitution. In that context I quoted Mr. Seervai. In the course of many discussions that took place in the House, it was mentioned that inherently there are situations in which even though discretion is not mentioned specifically by any article of the Constitution, the Governor has to exercise his discretion. One specific issue was raised as a result of what happened in Rajasthan immediately after the general elections. If a situation arose where no single party had a definite majority, what is the Governor supposed to do? It is patent that though discretion is not indicated by the articles of the Constitution, the situation dictates that the Governor should use his discretion. We discussed this matter in the House and it was decided that I should sit with the leaders and evolve some sort of guidelines so that the Governors can be helped in this matter, I do not know whether Prof. Ranga chose to participate in that.

SHRI RANGA : I did not choose to put my faith in your people, after your behaviour in Rajasthan.

SHRIY. B. CHAVAN: It is no use becoming cynical. Shri Ranga is one of the veterans and leaders of parliamentary democracy and he cannot start with a feeling that we cannot be believed. SHRI RANGA : I co-operated with you on the Defections Committee; you are indulging in it on a large scale.

SHRIY. B. CHAVAN: The recommendations of that committee are to be debated and accepted and legislative and other decisions have to be taken by the House. It is not a matter for any individual discretion; it can not be done.

So, there are certain situations in which the Governor has used his discretion. What conventions should be there to guide the Governors is a matter which needs to be further examined. In this matter I feel that all the parties, irrespective of what is happening around us should sometime sit together and try to enumerate the situations in which the Governor will be asked to use his discretion and lay down certain guidelines.

SHRI PILOO MODY : We shall give you guidelines.

SHRI Y. B. CHAVAN : Such guidelines will help Shri Piloo Mody to guide himself.

I had referred to some general problems that arose in the course of the last year which had a great impact on the political life and the parliamentary institutions in our country and they created sometimes pleasant and at other times bitter controversies. If we learn some lessons for our future guidance from our experience in the last few years, some of those bitter things will not be repeated and possibly we may be able to face the future of our democratic institutions with more confidence and more faith in ourselves.

I want to make a passing reference to some other leading questions that were raised. I must congratulate Shri Vajpavee for the good stand he took about the problem of untouchability in this country. For the first time I must say that he spoke for the whole House. It is something very good.

SHRI PILOO MODY : I suppose it is not for the last time.

SHRIY. B. CHAVAN : I hope so, because it is something which is in the heart of everybody and he voiced it effectively, beautifully. I hope this attitude grows further. Really speaking, equality between one human being and other is the basic premise on which democracy is built. The very concept of democracy is based on the equality of the human beings, whether it is an untouchable or a scheduled Caste or Tribe or a Muslim or a Christian ..

SHRI PILOO MODY : ... Or a Minister.

SHRI Y. B. CHAVAN : Or an industrialist.

SHRI PILOO MODY : Or even an architect. (Interruption)

SHRIY. B. CHAVAN : An architect is also part of an industrialist ! So, Sir, really speaking, I was very happy when I heard that remark from Mr. Vajpayee, because that gave us some more faith in the future of democracy in the country. That is what we wish and therefore I wanted to make a specific reference to that matter.

Then, some Members referred to Telengana and some were very excited about Telengana. Some people said, we should act from here only. These are matters in which I think the Central Government should act with a little caution, consideration. Any word that is spoken here, must be such that it may not add to the problems which are already there. Our approach in this particular matter is that, on the feeling of grievances that the people of Telengana have, we are prepared to help the State Government and we are prepared to make all efforts to remove those feelings of grievances. An hon. Member made mention about inequality of services and that certain decisions on the integration of the services were not properly implemented, etc. It was only for that very purpose that we are thinking ofsending a team of officers; we have not yet sent it.

थी गंगा रेड्डी (ग्रादिलाशाद) : जव हम जल कर खाक हो जायेंगे, तब क्या ग्राग कुछ करेंगे ?

SHRIY. B. CHAVAN : It is no use becoming emotional in merely this matter. If we just take a very isolated view of every problem and decide it, I do not think we shall be doing any service to the nation. All these problems have a national bearing; they have to be considered, examined and acted upon from the national point of view. In this matter, I do not want to say one way or the other, in a very determinate manner and a very partisan manner, and the only thing that this Parliament, that this Government would wish is that some opportunity is taken by the parties concerned to understand each other and remove any feeling of grievance or injustice that may be there. And in that process the Government of India is prepared to help and make all the efforts that are necessary.

SHRI THIRUMALA RAO (Kakinada): One clarification. It is quite relevant. Are the Government of India sufficiently wellinformed about the situation, about the demand for a separate Telengana and that the situation is developing in a very undesirable way, from moment to moment ? How far are the Government of India taking an active interest in this ?

SHR1 Y. B. CHAVAN : I cannot answer such a specific question offhand, but we are taking interest, we are interested in the integrity of the State, and we are interested in maintaining good relations between the different regions of the State. This is all that I can say. What more can I say ?

Some Members, and particularly the hon. Member Shri Kushok Bakula, made a reference to certain problems of Buddhists in Ladakh. I am in touch with the Jammu and Kashmir Government in this matter. He mentioned certain incidents as having taken place there, where certain flag of the Buddhists came in for controversy or something like that. I am told that the matter has been looked into by the local authorities and certain prosecutions have also been launched I have no doubt that the Jammu and Kashmir Government is keen to give protection to all the religious minorities in the Jammu and Kashmir State. I have no reason to suspect that.

SHRI RANGA : Why not tack it on to Himachal Pradesb ?

SHRIY. B. CHAVAN : Well, that will be starting again or playing the game of attaching some place to some other place. (*Interruption*). While referring to Jammu and Kashmir, I would like to make mention of the Gajendragadkar Commission's recommendations. This Commission was appointed...

श्री मोलहू प्रसाद (बांसगांव) : वाजपेयी जी ने मी इसक। जिक्र किया है। एलि परूमल कमेटी की रिपोर्ट ग्रा गई है। उसको ग्रगर प्रकाशित या कार्यान्वित किया जाए तो उससे राप्ट हित में बाघा तो नहीं पडेगी ?

SHRIY. B. CHAVAN : I will have to look into that aspect, because I can not answer that question off-hand.

SHRI RANGA : We are all concerned about Ladakh, we want them to be protected properly.

SHRIY. B. CHAVAN : Certainly, I assure the House that we will certainly look into the problem of Ladakh, because Ladakh is more important from the national point of view and the security point of view of the country. Therefore, we are very much concerned about it. The only thing that I wanted to say was that the Jammu and Kashmir Government is equally concerned about the problems of Ladakh.

The Gajendragadkar Commission was appointed by the Jammu and Kashmir Government and the report is under their examination. I have no doubt that the Jammu and Kashmir Government will certainly closely and objectively examine the principles guiding the recommendations. Till they take view on this matter, I think we should not start creating any doubts or suspicions I should say that things are improving in Kashmir and by creating such suspicions, possibly we might make the Kashmir problem more complicated.

SHRIS. K. TAPURIAH (Pali): What about Beri Commission ?

SHRIY. B. CHAVAN: I know that hon. members are very much exercised about it. The State Government is considering the report. They have not yet decided either to accept or to reject it. When the State Government is considering the report, how can I say about the results? Only when it is a Congress State Government, I must say everythings here. When it is a non-Congress Government, I am barred from saying anything. How can I do that?

SHRI S. K. TAPURIAH : What is the machinery for implementing the recommendations ?

SHRIY, B. CHAVAN : The facts are very clear. The recommendations have been made to the State Government. The State Government is examining the report. I do not think anybody can say what they will do. I cannot say anything now. The machinery also has to be decided by the State Government itself.

SHRI S. M. KRISHNA (Mandya): He has referred to the Beri Commission, Raghubir Dayal Commission and Gajendragadkar Commission. But it is very inconvenient to refer to the Mahajan Commission report. Let him say something about it.

SHRIY. B. CHAVAN : The Government of India has not taken any decision on it.

SHRIS. M. KRISHNA : What prevents the Government of India from taking a decision ? (Interruptions).

SHRIY. B. CHAVAN : I am telling you the fact.

SHRIS. M. KRISHNA : You can say that it is rejected (Interruptions).

SHRI K. LAKKAPPA (Tumkur) : Why is he evading it ? I want to know, (Interruptions).

SHRIY. B. CHAVAN : When a decision has not been taken either to accept it or to reject it, how can I say that it is rejected ? As a responsible person, I must make a statement of facts. SHRI PILOO MODY : The Home Minister has proved that every time a report is inconvenient to the Government, he says that the concerned Government is considering it. The same is happening with the Beri Commission report. He is doing the same with the Mahajan Commission report,

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): What about laying on the Table the report of the Madholkar Commission which enquired into the charges against the present Orissa Minister and some others ?

SHRIY. B. CHAVAN : I cannot answer about all the commissions appointed by State Governments and undertake the responsibility of laying their reports on the Table.

Sir, the problems that we faced last year in this Ministry were certainly very challenging problems and I think we have tried to face those problems with confidence and faith. I have no doubt that the sport of this House will help us to face them effectively in future.

MR. DEPUTY-SPEAKER : I will now put all cut motions to the vote of the House.

> All the cut Motions were put and Negative.

MR. DEPUTY-SPEAKER : Now the question is :

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to *complete* the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1970, in respect of the heads of demands entered in the second column thereof against Demands Nos. 43 to 57, 119 and 120 relating to the Ministry of Home Affairs.

The Lok Sabha divided :

Division N0. 7

[16. 38 hrs.

AYES Achal Singh, Shri Agadi, Shri S. A. Ahirwar, Shri Nathu Ram Ahmad, Dr. I. Ankincedu, Shri Awadesh Chandra Singh, Shri Azad, Shri Bhagwat Jha Babunath Singh, Shri Bajpai, Shri Vidya Dhar Barua, Shri Bedabrata Barua, Shri R. Basu, Dr. Maitrevec Basumatari, Shri Besra, Shri S. C. Bhagat, Shri B. R. Bhagavati, Shri Bhanu Prakash Singh, Shri Bhargava, Shri B. N. Birua, Shri Kolai Bohra, Shri Onkarlal Buta Singh, Shri Chanda, Shri Anil K. Chanda, Shrimati Jyotsna Chandrika Prasad, Shri Chatterji, Shri Krishna Kumar Chaturvedi, Shri R. L. Chaudhary, Shri Nitiraj Singh Chavan Shri D. R. Chavan, Shri Y. B. Choudhary, Shri Valmiki Dasappa, Shri Tulsidas Dass, Shri C. Dehmukh, Shri B. D. Deshmukh, Shri Shivajirao S. Dhillon, Shri G. S. Dinesh Singh, Shri Dixit, Shri G. C. Ering, Shri D. Gajraj Singh Rao, Shri Gavit, Shri Tukaram Girja Kumari, Shrimati Gupta, Shri Lakhan Lal Hajarnawis, Shri Hanumanthaiya, Shri Hazarika, Shri J. N. Hem Raj, Shri Iqbal Singh. Shri Jadhav, Shri Tulshidas Jadhav, Shri V. N.

Jagjiwan Ram, Shri Jaipal Singh, Shri Jamir, Shri S. C. Kahandole, Shri Z. M. Kamble, Shri Kamala Kumari, Kumari Karan Singh, Dr. Katham, Shri B. N. Kedaria, Shri C. M. Kesri, Shri Sitaram Khan, Shri M. A. Kotoki, Shri Liladhar Kripalani, Shrimati Sucheta Kurcel, Shri B. N Kushok Bakula, Shri Lakshmikanthamma, Shrimati Lalit Sen, Shri Laskar, Shri N. R. Lutfal Haque, Shri Mahadeva Prasad, Dr. Maharaj Singh, Shri Mahishi, Dr. Sarojini Mandal, Dr. P. Marandi, Shri Master, Shri Bhola Nath Mehta, Shri P. M. Menon, Shri Govinda Mirza, Shri Bakar Ali Mishra, Shri Bibhuti Mohinder Kaur, Shrimati Mrityunjay Prasad, Shri Mukerjee, Shrimati Sharda Mukne, Shri Yeshwantrao Murthy, Shri B. S. Murti, Shri M. S. Nirlep Kaur, Shrimati Pahadia, Shri Jaganath Palchoudhuri, Shrimati Ila Pandey, Shri K. N. Pandey, Shri Vishwa Nath Panigrahi, Shri Chintamani Pant, Shri K. C. Paokai Haokip, Shri Partap Singh, Shri Parthasarathy, Shri Patel, Shri Manubhai Patil, Shri C. A. Patil, Shri Deorao Patil, Shri S. B. Poonacha, Shri C. M. Pradhani, Shri K. Raghu Ramaiah, Shri Raj Deo Singh, Shri Rajasekharan, Shri Rajni Devi, Shrimati

Raju, Shri D. B. Ram, Shri T. Ram Dhan, Shri Ram Dhani Das, Shri Ram Sewak, Shri Chowdhary Ram Subhag Singh, Dr. Ram Swarup, Shri Rana, Shri M. B. Randhir Singh, Shri Rane, Shri Rao, Shri Jagannath Rao, Dr. K. L. Rao, Shri J. Ramapathi Rao, Shri Thirumala Rao, Dr. V. K. R. V. * Rao, Shri V. Narasimha Raut, Shri Bhola Reddy, Shri Ganga Reddy, Shri R. D. Reddy, Shrimati Sudha V. Reddy, Shri Surendar Rohatgi, Shrimati Sushila Roy, Shri Bishwanath Sa ihu Ram, Shri Saleem, Shri M. Yunus Salve, Shri Narendra Kumar Sanghi, Shri N. K. Sant Bux Singh, Shri Savitri Shyam, Shrimati Sayced, Shri P. M. Sayyad Ali, Shri Sen, Shri Dwaipayan Sen, Shri P. G. Scthi, Shri P. C. Sethuraman Shri N. Shah, Shrimati Jayaben Shambbu Nath, Shri Shankarnand, Shri B. Shco Narain Shri Sher Singh, Shri Shinkre, Shri Shiv Chandika Prasad, Shri Shukla, Shri Vidya Charan Siddayya, Shri Siddheshwar Prasad, Shri Singh, Shri D. N. Sinha, Shri Mudrika Sinha, Shri R. K. Sinha, Shri Satya Narayan Sinha, Shrimati Tarkeshwari Snatak, Shri Nar Deo Sonar, Dr. A. G. S pakar, Shri Sradhakar Surendra Pal Singh, Shri

Sursingh, Shri Suryanarayana, Shri K. Swaran Singh, Shri Tarodekar, Shri V. B. Tiwary, Shri D. N. Tiwary, Shri K. N. Tula Ram, Shri Uikey, Shri M. G. Venkatasubbaiah, Shri P. Verma, Shri Balgovind Verma. Shri Prem Chand Virbhadra Singh, Shri Vyas, Shri Ramesh Chandra Yadav, Shri Chandra Jeet NOES Anbazhagan, Shri Ayarwal, Shri Ram Singh Babrudduja, Shri Banerjee, Shri S. M. Bansh Narain Singh, Shri Barua, Shri Hem Behera, Shri Baidhar Bharti, Shri Maharaj Singh Brij Bhushan Lal, Shri Chauhan, Shri Bharat Singh Daschowdhury, Shri B. K. Deo, Shri K. P. Singh Devgun, Shri Hardayal Fernandes, Shri George Gowda, Shri M. H. Gowder. Shri Nanja Goyal, Shri Shri Chand Gupta, Shri Kanwar Lal Jha, Shri Bhogendra Jha, Shri Shiva Chandra Joshi, Shri S. M. Kalita, Shri Dhireswar Khan, Shri H. Ajmal Khan, Shri Ghayoor Ali Kisku, Shri A. K. Kothari, Shri S. S. Koushik Shri K. M. Krishna, Shri S. M. Kushwah, Shri Y. S. Lobo Prabhu, Shri Majhi, Shri M. Meetha Lal, Shri Meghachandra, Shri M. Misra, Shri Srinibas Moody, Shri Piloo Molahu Prasad, Shri Naik, Shri G. C. Naik, Shri R. V.

* Wrongly voted for AYES.

Nath Pai, Shri Nihal Singh, Shri Patel, Shri J. H. Patodia, Shri D. N. Ramabadran, Shri T. D. Ramamurti. Shri P. Ramani, Shri K. Ranga, Shri Sait, Shri Ebrahim Sujaiman Santosham, Dr. M. Sen, Shri Deven Sequeira, Shri Shah, Shri T. P. Shastri, Shri Ramavatar Suraj Bhan, Shri Tapuriah, Shri S. K. Tyagi, Shri O. P. Umanath, Shri Vajpayce, Shri A. B. Vidyarthi, Shri R. S. Viswambharan, Shri P. Yadav, Shri Jageshwar

MR. DEPUTY-SPEAKER : The result* of the division is : Ayes 172; Noes : 60.

The motion was adopted.

[The Motions for Demands for grants which were adopted by Lok Sabha are reproduced below--ed]

Demand No. 43 - Ministry of Home Affairs

"That a sum not exceeding Rs. 1,45,96, 000 be granted to the President *io complete the sum necessary* to defray the charges which will come in course of payment during the year ending the 31st day of March 1970 in respect of 'Ministry of Home Affairs.' "

Demand No. 44--Cabinet

"That a sum not exceeding Rs. 55,57, 000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1970 in respect of 'Cabinet.' "

Demand No. 45--Administration of Justice

"That a sum not exceeding Rs. 2,04,000 be granted to the President to complete the sum necessary to defary the charges which will come in course of payment during the year ending the 31st day of March, 1970 in respect of 'Administration of justice.'"

Demand No. 46--Police

"That a sum not exceeding Rs. 48,30,12 000 be granted to the president to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970 in respect of 'police.' "

Demand No. 47--Census

"That a sum not exceeding Rs, 1,31,53, 000 be granted to the President to complete the sum necessary to defary the charges which will come in course of payment during the year ending the 31st day of March, 1970 in respect of "Census."

Demand No. 48-Statistics

"That a sum not exceeding Rs. 3,10,15, 000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970 in respect of 'Statistics.'"

Demand No. 49--Privy Purses and Allowances of Indian Rulers,

"That a sum not exceeding Rs. 1,36,000 ba granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1970 in respect of 'Privy Purses and Allowance of Indian Rulers.' "

*The following Members also recorded their votes : Ayes . garvashri Devinder Singh and Shashi Bhushan. Noes : Sarvashri P. C. Adichan, D. Amat and V Narasimha Rao.

[Mr. Deputy-Speaker]

Demand No. 50--Territorial and Political Pensions

"That a sum not exceeding Rs. 15,77, 000 be granted to the President to complete ihe sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970 in respect of 'Territorial and Political Pensions'."

Demand No. 51--Delhi

"That a sum not exceeding Rs. 36,08,25, 000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1970 in respect of 'Delhi'. "

Demand No. 52--Chandigarh

"That a sum not exceeding Rs. 4,90,67, 000 de granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970 in respect of "Chandigarh". "

Demand No. 53--Andaman and Nicobar Islands

"That a sum not exceeding Rs. 6,53,55, 000 be granted to the President *to complete the sum necessary* to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970 in respect of 'Andman and Nicobar Islands'."

Demand No. 54--Tribal Areas

"That a sum of exceeding Rs. 21,20,38, 000 be granted to the President to complete the necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970 in respect of 'Tribal Areas'."

Demand No. 55--Dadra and Nagar Haveli Area

"That a sum not exceeding Rs. 53,54, 000 be granted to the President to complete

the sum necessary to dcfray the charges which will come in course of payment during the ending the 31st day of March, 1970 in respect of 'Dadra and Nagar Haveli Area'."

Demand No 56--Laccadive, Minicoy and Amindlvi Islands

"That a sum not exceeding Rs. 1,00,82, 000 granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970 in respect of 'Laccadive, Minicoy and Amindivi Islands.""

Demand No. 57--Other Revenue Expenditure of the Ministry of Home Affairs

"That a sum not exceeding Rs. 9,33,65 000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1970 in respect of "Other Revenue Expenditure of the Ministry of Home Affairs."

Demand No. 119--Capital Outlay in Union Territories and Tribal Areas

"That a sum not exceeding Rs. 20,71,83 000 be granted to the President *to complete the sum necessary to defray* the charges which will come in course of payment during the year ending the 31st day of March, 1470 in respect of 'Ca_b ital Outlay in Union Territories and Tribal Areas."

Demand No. 120-Other Capital Outlay of the Ministry of Home Affairs

"That a sum not exceeding Rs. 40,00, 000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1970 in respect of 'Other Capital Outlay of the Ministry of Home Affairs."